

FORM B **PUBLIC ANNOUNCEMENT**

[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

FOR THE ATTENTION OF THE STAKEHOLDERS OF DILIP CHHABRIA DESIGN PVT. LTD.

	PARTICULARS	DETAILS
1.	NAME OF CORPORATE DEBTOR	DILIP CHHABRIA DESIGN PVT. LTD.
2.	Date of Incorporation of Corporate Debtor	14.06.1993
3.	Authority under which Corporate Debtor is Incorporated/Registered	RoC – Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U99999MH1993PTC072371
5.	Address of the registered office & principal office (if any) of Corporate Debtor	Registered Office Address: Keytuo Industrial Area. Kondivita Road. MIDC. Andheri East, Mumbai, Maharashtra 400059. Factory Office Address: 128/A, Sanghavi Compound, Old Mumbai Pune Road, Chinchwad, Pune-411019, Maharashtra And Siyat House, 42, Milestone, Delhi, Jaipur NH-R-8, Kirki Dhaula, Gurgaon-122 003, Haryana
6.	Date of closure of Insolvency Resolution Process	11.10.2023
7.	Liquidation commencement date of Corporate Debtor	11.10.2023 (Order uploaded on NCLT website on 12.01.2024)
8.	Name & Registration Number of Insolvency Professional acting as Liquidator	Mr. Jigar P. Shah Regn No.: IBBI/IPA-001/IP-P01121/2018-19/11820
9.	Address and Email of the liquidator as registered with the Board	Registered Address: B/801 Gopal Place, Nr. Shiromani Complex, Nehrunagar Cross Road, Nehrunagar, Ahmedabad - 380015. Email: ip.jigar@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: B/801 Gopal Place, Nr. Shiromani Complex, Nehrunagar Cross Road, Nehrunagar, Ahmedabad - 380015. Email: liq.dcdesign@gmail.com
11.	Last date for submission of Claims	11/02/2024

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of liquidation of **DILIP CHHABRIA DESIGN PVT. LTD** on **11/10/2023** (Order uploaded on NCLT website on 12.01.2024).

The stakeholders of **DILIP CHHABRIA DESIGN PVT. LTD** are hereby called upon to submit their claims with proof on or before **11/02/2024** to the liquidator at the address mentioned against entry No. 10.

The proof of claims is to be submitted by way of the following specified forms:

- Form C: For Proof of claims by Operational Creditors except Workmen and Employees
- Form D: For Proof of claims by Financial Creditors
- Form E: For Proof of claim by a Workman or an Employee
- Form F: For Proof of claims by Authorized Representative of Workmen and Employees
- Form G: For claims by creditors (other than Operational and Financial Creditors).

The above-mentioned forms can be downloaded from the website www.ibbi.gov.in/home/downloads under the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016.

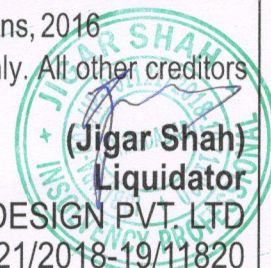
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 16.01.2024

Place : Ahmedabad

In the matter of **DILIP CHHABRIA DESIGN PVT. LTD**
Registration No: IBBI/IPA-001/IP-P01121/2018-19/11820





Hero MotoCorp Limited
CIN: L35911DL1984PLC017354,
Regd. Office : The Grand Plaza, Plot No.2, Nelson Mandela Road,
Vasant Kunj - Phase-II, New Delhi - 110070
Phone No. 011-46044220 | Fax No. 011-46044399
E-mail: secretarialho@heromotocorp.com,
Website: www.heromotocorp.com

PUBLIC NOTICE FOR ISSUE OF DUPLICATE SHARE CERTIFICATES
Members of the general public and existing shareholders of **Hero MotoCorp Ltd.** ("Company") are hereby informed that the Original Share Certificates, details of which are given hereunder have been reported lost/misplaced/stolen/not received and that pursuant to requests received from concerned shareholders, the Company intends to issue duplicate share certificates in lieu of the said original Share Certificates (Face Value Rs.2/-) in their favour :

Folio No.	Shareholder Name(s)	Face Value	Distinctive Nos.	Certificate No.(s)	No. of Shares
HMLD100564	SUNIL MUNOT	FV.10/-	32532992-32533041 32533042-32533047	358657 358658	50 06
HML0048043	MANISH TANDON	FV.2/-	158721926-158722205 34224859-34224908	528479 393266	280 50
HML0035075	P CHINNUSWAMY	FV.2/-	45595516-45595635 162030056-162030555	509887 523442	120 500
HML0086907	P CHINNUSWAMY	FV.2/-	47649636-47651115	514103	1280
HML0023247	BALARAJU KATTA BHAGAVAN	FV.2/-	44335621-44336240	507327	620
HML0023489	SHEELA CHANANA RAJEEV CHANANA	FV.10/-	12187306-12187325	124827	20
HML0081998	LAKSHMI KRISH PENNATHUR	FV.10/-	4119216-4119265 21014597-21014646	82394 344934	50 50
HML0081999	LAKSHMI KRISH PENNATHUR	FV.10/-	4119266-4119315 21014647-21014696	82395 344935	50 50
HML0049594	JASWINDER NARANG	FV.10/-	47229176-47229675 2493716-2493765 19763630-19763639 19763640-19763641 34225121-34225170 34225171-34225182	513270 49884 303741 303742 393272 393273	500 50 12 02 50 12
HML0031359	S R PERUMAL S P SRINIVASAN	FV.2/-	40305086-40305335	500677	250

Any person having objection to issue of duplicate Share Certificates, as mentioned herein above, may submit the same, in writing, with the Company marked to the 'Secretarial Department' at its Registered Office or send an email at secretarialho@heromotocorp.com within 7 days from the date of publication of this Notice. In the meanwhile, members of the public are hereby cautioned against dealing in the above mentioned Share Certificates.

For Hero MotoCorp Ltd.
Sd/-
Dhiraj Kapoor
Company Secretary & Compliance Officer

Place : New Delhi
Date : 15.01.2024

FORM B
PUBLIC ANNOUNCEMENT
[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]
FOR THE ATTENTION OF THE STAKEHOLDERS OF DILIP CHHABRIA DESIGN PVT. LTD.

PARTICULARS	DETAILS
1. NAME OF CORPORATE DEBTOR	DILIP CHHABRIA DESIGN PVT. LTD.
2. Date of Incorporation of Corporate Debtor	14.06.1993
3. Authority under which Corporate Debtor is incorporated/Registered	RoC - Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U99999MH1993PTC072371
5. Address of the registered office & principal office (if any) of Corporate Debtor	Registered Office Address: Keynote Industrial Area, Kordivda Road, MIDC, Andheri East, Mumbai, Maharashtra 400059. Factory Office Address: 128/A, Sanghavi Compound, Old Mumbai Pune Road, Chinchwad, Pune-411019, Maharashtra And Siyat House,42,Milestone,Delhi, Jaipur NH-R-8,Kirko Dhaula,Gurgaon-122 003,Haryana
6. Date of closure of Insolvency Resolution Process	11.10.2023
7. Liquidation commencement date of Corporate Debtor	11.10.2023 (Order uploaded on NCLT website on 12.01.2024)
8. Name & Registration Number of Insolvency Professional acting as Liquidator	Mr. Jigar P. Shah Regn No.: IBBI/IPA-001/IP-P01121/2018-19/11820
9. Address and Email of the liquidator as registered with the Board	Registered Address: B/801 Gopal Place, Nr. Shriromani Complex, Nehrunagar Cross Road, Nehrunagar, Ahmedabad - 380015. Email: p-jigar@gmail.com
10. Address and e-mail to be used for correspondence with the liquidator	Address: B/801 Gopal Place, Nr. Shriromani Complex, Nehrunagar Cross Road, Nehrunagar, Ahmedabad - 380015. Email: liq.cdesign@gmail.com
11. Last date for submission of Claims	11/02/2024

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of liquidation of **DILIP CHHABRIA DESIGN PVT. LTD** on **11/10/2023** (Order uploaded on NCLT website on 12.01.2024).

The stakeholders of **DILIP CHHABRIA DESIGN PVT. LTD** are hereby called upon to submit their claims with proof on or before **11/02/2024** to the liquidator at the address mentioned against entry No. 10. The proof of claims is to be submitted by way of the following specified forms:

- Form C: For Proof of claims by Operational Creditors except Workmen and Employees.
- Form D: For Proof of claims by Financial Creditors
- Form E: For Proof of claim by a Workman or an Employee
- Form F: For Proof of claims by Authorized Representative of Workmen and Employees
- Form G: For claims by creditors (other than Operational and Financial Creditors).

The above-mentioned forms can be downloaded from the website www.ibbi.gov.in/home/downloads under the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties. (Jigar Shah) Liquidator

Date : 16.01.2024
Place : Ahmedabad

In the matter of **DILIP CHHABRIA DESIGN PVT. LTD**
Registration No: IBBI/IPA-001/IP-P01121/2018-19/11820



Bharat Rasayan Limited
Regd. Office: 1501, Vikram Tower, Rajendra Place, New Delhi - 110008.
CIN: L24119DL1989PLC005264
Email: investors.br@bharatgroup.co.in Website: www.bharatgroup.co.in

NOTICE is hereby given, pursuant to Regulation 29 read with Regulation 47 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (Listing Regulations), that a meeting of the Board of Directors of the Company is scheduled to be held on Tuesday, February 13, 2024, inter-alia, to consider and approve the standalone & consolidated unaudited financial results of the Company for the quarter and nine months ended December 31, 2023.

The said Notice may be accessed on the Company's website at <https://www.bharatgroup.co.in> and may also be accessed on the Listed Stock Exchange website at <https://www.nseindia.com>.

Further, the Trading Window of the Company shall remain closed from January 15, 2024 to February 15, 2024 (both days inclusive) for the specified persons in terms of Code of Conduct of the Company to regulate, monitor and report of trading in Company's securities by insiders framed under the SEBI (Prohibition of Insider Trading) Regulations, 2015.

For BHARAT RASAYAN LIMITED
Sd/-
(NIKITA CHADHA)
Company Secretary

New Delhi
January 15, 2024

PUBLIC NOTICE
INTEGRA CAPITAL LIMITED
(CIN: L74899DL1990PLC040042)
IN THE MATTER OF CHANGE OF NAME FROM INTEGRA CAPITAL MANAGEMENT LIMITED TO INTEGRA CAPITAL LIMITED

This is with reference to RBI letter PV. (NBFC-BL) Serial 541505.09.035/2023-24 dated 25.7.2023 it is hereby informed that Integra Capital Management Limited, originally incorporated on 02/05/1990 under the companies act, 1956 as Integra Capital Management Limited has changed its name to Integra Capital Limited vide approval letter dated 10/10/2023.

Further, it is informed that pursuant to Section 45-IA of the RBI Act, 1934, the company has been issued a new certificate of registration with respect to approval by Reserve Bank of India dated 05th January, 2024.

All stakeholders are requested to take note of the above information.

By order of the board of directors
Sd/-
Tarun Vohra
(Managing Director)

Place: Delhi
Date: 16-01-2024

"IMPORTANT"

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Essar Electric Power Development Corporation Limited
Essar House, 11 K. K. Marg, Mahalaxmi, Mumbai – 400034, India.

NOTICE

1. **Essar Electric Power Development Corporation Limited ("EEPDC")**, having its office at Essar House, 11 K.K. Marg, Mahalaxmi, Mumbai – 400034, India has made an application for surrender of Category II Inter-State Trading License before Central Electricity Regulatory Commission, New Delhi in accordance with CERC (Procedure, Terms and Conditions of Trading License and other related matters) Regulations, 2020 and amendment thereof ("Regulations").

2. EEPDC has duly complied with the requisites for surrender of license as per Regulation 20(3) of the Regulations.

3. Complete application filed before Ld. CERC is available at www.essar.com for access by any person.

4. Objections or suggestions, if any, be filed before the Secretary, Central Electricity Regulatory Commission, 3rd & 4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001 with a copy of the objection(s) suggestion(s) to the applicant or its authorized agent, within 30 days of the publication of the notice in the newspaper.

Sd/-
Rajmohan Thirunavukarasu
Director

Place: Mumbai
Date: 15-01-2024



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ASBA[#]

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UPI
UNIFIED PAYMENTS INTERFACE

UPI-Now available in ASBA for all individual investors applying in public issues where the application amount is up to ₹500,000, applying through Registered Brokers, Syndicate, CDPs & RTAs. Retail Individual Bidders and Non-Institutional Bidders also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Investors are required to ensure that the bank account used for bidding is linked to their PAN. Bidders must ensure that their PAN is linked with Aadhaar and are in compliance with the notification issued by Central Board of Direct Taxes notification dated February 13, 2020 and read with press releases dated June 25, 2021, September 17, 2021 and March 28, 2023 and any subsequent press releases in this regard.

CONTENTS OF THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AS REGARDS ITS OBJECTS: For information on the main objects of the Company, please see the section "History and Certain Corporate Matters" on page 212 of the RHP. The Memorandum of Association of the Company is a material document for inspection in relation to the Offer. For further details, please see the section titled "Material Contracts and Documents for Inspection" on page 480 of the RHP.

LIABILITY OF THE MEMBERS OF THE COMPANY: Limited by shares.

AMOUNT OF SHARE CAPITAL OF THE COMPANY AND CAPITAL STRUCTURE: As on the date of the RHP, the authorised share capital of the Company is ₹1,050,000,000 divided into 105,000,000 Equity Shares of face value of ₹ 10 each, ₹ 200,000,000 divided into 20,000,000 CCPs of face value of ₹ 10 each and ₹ 111,000,000 divided into 11,100,000 Series A CCPs of face value of ₹ 10 each. The issued, subscribed and paid-up share capital of the Company is ₹ 784,073,870 divided into 78,407,387 Equity Shares of face value of ₹10 each. For details, please see the section titled "Capital Structure" beginning on page 98 of the RHP.

NAMES OF SIGNATORIES TO THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AND THE NUMBER OF EQUITY SHARES SUBSCRIBED BY THEM: The initial signatories to the Memorandum of Association are Bajrang Bothra, Ajay DD Singhania and Nikhil Bothra who subscribed to 48,172,261 equity shares each bearing face value of ₹10. For details of the share capital history and capital structure of our Company, please see the section entitled "Capital Structure" beginning on page 98 of the RHP.

LISTING: The Equity Shares offered through the Red Herring Prospectus are proposed to be listed on the Stock Exchanges. Our Company has received 'in-principle' approvals from BSE and NSE for the listing of the Equity Shares pursuant to their respective letters each dated October 6, 2023. For the purposes of the Offer, BSE is the Designated Stock Exchange. A copy of the Red Herring Prospectus and the Prospectus shall be filed with the RoC in accordance with Sections 26(4) and 32 of the Companies Act, 2013. For details of the material contracts and documents available for inspection from the date of the Red Herring Prospectus until the Bid/Offer Closing Date, see "Material Contracts and Documents for Inspection" on page 480 of the RHP.

DISCLAIMER CLAUSE OF THE SECURITIES AND EXCHANGE BOARD OF INDIA ("SEBI"): SEBI only gives its observations on the offer documents and this does not constitute approval of either the Offer or the specified securities or the offer document. The investors are advised to refer to page 403 of the RHP for the full text of the disclaimer clause of SEBI.

DISCLAIMER CLAUSE OF NSE: It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to page 405 of the RHP for the full text of the disclaimer clause of NSE.

DISCLAIMER CLAUSE OF BSE (DESIGNATED STOCK EXCHANGE): It is to be distinctly understood that the permission given by BSE should not in any way be deemed or construed that the RHP has been cleared or approved by BSE nor does it certify the correctness or completeness of any of the contents of the RHP. The investors are advised to refer to page 405 of the RHP for the full text of the disclaimer clause of BSE.

GENERAL RISKS: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" on page 41 of the RHP.

THE EQUITY SHARES OF OUR COMPANY WILL GET LISTED ON MAIN BOARD PLATFORM OF BSE AND NSE.

ASBA[#]

Simple, Safe, Smart way of Application!!!



UPI
UNIFIED PAYMENTS INTERFACE

UPI-Now available in ASBA for all individual investors applying in public issues where the application amount is up to ₹500,000, applying through Registered Brokers, Syndicate, CDPs & RTAs. Retail Individual Bidders and Non-Institutional Bidders also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Investors are required to ensure that the bank account used for bidding is linked to their PAN. Bidders must ensure that their PAN is linked with Aadhaar and are in compliance with the notification issued by Central Board of Direct Taxes notification dated February 13, 2020 and read with press releases dated June 25, 2021, September 17, 2021 and March 28, 2023 and any subsequent press releases in this regard.

CONTENTS OF THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AS REGARDS ITS OBJECTS: For information on the main objects of the Company, please see the section "History and Certain Corporate Matters" on page 212 of the RHP. The Memorandum of Association of the Company is a material document for inspection in relation to the Offer. For further details, please see the section titled "Material Contracts and Documents for Inspection" on page 480 of the RHP.

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NAMES OF SIGNATORIES TO THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AND THE NUMBER OF EQUITY SHARES SUBSCRIBED BY THEM: The initial signatories to the Memorandum of Association are Bajrang Bothra, Ajay DD Singhania and Nikhil Bothra who subscribed to 48,172,261 equity shares each bearing face value of ₹10. For details of the share capital history and capital structure of our Company, please see the section entitled "Capital Structure" beginning on page 98 of the RHP.

LISTING: The Equity Shares offered through the Red Herring Prospectus are proposed to be listed on the Stock Exchanges. Our Company has received 'in-principle' approvals from BSE and NSE for the listing of the Equity Shares pursuant to their respective letters each dated October 6, 2023. For the purposes of the Offer, BSE is the Designated Stock Exchange. A copy of the Red Herring Prospectus and the Prospectus shall be filed with the RoC in accordance with Sections 26(4) and 32 of the Companies Act, 2013. For details of the material contracts and documents available for inspection from the date of the Red Herring Prospectus until the Bid/Offer Closing Date, see "Material Contracts and Documents for Inspection" on page 480 of the RHP.

DISCLAIMER CLAUSE OF THE SECURITIES AND EXCHANGE BOARD OF INDIA ("SEBI"): SEBI only gives its observations on the offer documents and this does not constitute approval of either the Offer or the specified securities or the offer document. The investors are advised to refer to page 403 of the RHP for the full text of the disclaimer clause of SEBI.

DISCLAIMER CLAUSE OF NSE: It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to page 405 of the RHP for the full text of the disclaimer clause of NSE.

DISCLAIMER CLAUSE OF BSE (DESIGNATED STOCK EXCHANGE): It is to be distinctly understood that the permission given by BSE should not in any way be deemed or construed that the RHP has been cleared or approved by BSE nor does it certify the correctness or completeness of any of the contents of the RHP. The investors are advised to refer to page 405 of the RHP for the full text of the disclaimer clause of BSE.

GENERAL RISKS: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" on page 41 of the RHP.

BOOK RUNNING LEAD MANAGERS



Axis Capital Limited
1st Floor, Axis House, C-2 Wadia International Centre
Pandurang Budhkar Marg, Worli
Mumbai 400 025, Maharashtra, India
Telephone: +91 22 4325 2183
Email: epack ipo@axiscap.in
Investor grievance email: complaints@axiscap.in
Website: www.axiscapital.co.in
Contact Person: Sagor Jankharia / Mayuri Arya
SEBI Registration No.: INM000012029



DAM Capital Advisors Limited
One BKC, Tower C, 15th Floor, Unit No. 1511, Bandra Kurla Complex, Bandra (East), Mumbai 400 051, Maharashtra, India
Telephone: +91 22 4202 2500
Email: epack.ipo@damcapital.in
Investor grievance email: complaint@damcapital.in
Website: www.damcapital.in
Contact Person: Anurag Byas
SEBI Registration No.: MB/INM000011336



ICICI Securities Limited*
ICICI Venture House,
Apasashe Marathe Marg, Prabhadevi
Mumbai 400 025, Maharashtra, India
Telephone: + 91 22 6807 7100
Email: epack.ipo@icicisecurities.com
Investor grievance email: customercare@icicisecurities.com
Website: www.icicisecurities.com
Contact Person: Ashik Joisar / Gaurav Mittal
SEBI Registration No.: MB/INM000011179



KFin Technologies Limited
(formerly known as KFin Technologies Private Limited)
Selenium, Tower B, Plot No – 31 and 32, Gachibowli, Financial District
Nanakramguda, Serilingampally, Hyderabad 500 032, Telangana, India
Telephone: + 91 40 6716 2222 / 1800 3094001
Email: epack.ipo@kfintech.com
Investor grievance email: einward.ris@kfintech.com
Website: www.kfintech.com
Contact person: M Murali Krishna
SEBI Registration No.: INR0000000221

REGISTRAR TO THE OFFER

COMPANY SECRETARY AND COMPLIANCE OFFICER



Axis Capital Limited
1st Floor, Axis House, C-2 Wadia International Centre
Pandurang Budhkar Marg, Worli
Mumbai 400 025, Maharashtra, India
Telephone: +91 22 4325 2183
Email: epack ipo@axiscap.in
Investor grievance email: complaints@axiscap.in
Website: www.axiscapital.co.in
Contact Person: Sagor Jankharia / Mayuri Arya
SEBI Registration No.: INM000012029



DAM Capital Advisors Limited
One BKC, Tower C, 15th Floor, Unit No. 1511, Bandra Kurla Complex, Bandra (East), Mumbai 400 051, Maharashtra, India
Telephone: +91 22 4202 2500
Email: epack.ipo@damcapital.in
Investor grievance email: complaint@damcapital.in
Website: www.damcapital.in
Contact Person: Anurag Byas
SEBI Registration No.: MB/INM000011336



ICICI Securities Limited*
ICICI Venture House,
Apasashe Marathe Marg, Prabhadevi
Mumbai 400 025, Maharashtra, India
Telephone: + 91 22 6807 7100
Email: epack.ipo@icicisecurities.com
Investor grievance email: customercare@icicisecurities.com
Website: www.icicisecurities.com
Contact Person: Ashik Joisar / Gaurav Mittal
SEBI Registration No.: MB/INM000011179



KFin Technologies Limited
(formerly known as KFin Technologies Private Limited)
Selenium, Tower B, Plot No – 31 and 32, Gachibowli, Financial District
Nanakramguda, Serilingampally, Hyderabad 500 032, Telangana, India
Telephone: + 91 40 6716 2222 / 1800 3094001
Email: epack.ipo@kfintech.com
Investor grievance email: einward.ris@kfintech.com
Website: www.kfintech.com
Contact person: M Murali Krishna
SEBI Registration No.: INR0000000221

REGISTRAR TO THE OFFER

COMPANY SECRETARY AND COMPLIANCE OFFICER



Axis Capital Limited
1st Floor, Axis House, C-2 Wadia International Centre
Pandurang Budhkar Marg, Worli
Mumbai 400 025, Maharashtra, India
Telephone: +91 22 4325 2183
Email: epack ipo@axiscap.in
Investor grievance email: complaints@axiscap.in
Website: www.axiscapital.co.in
Contact Person: Sagor Jankharia / Mayuri Arya
SEBI Registration No.: INM000012029



DAM Capital Advisors Limited
One BKC, Tower C, 15th Floor, Unit No. 1511, Bandra Kurla Complex, Bandra (East), Mumbai 400 051, Maharashtra, India
Telephone: +91 22 4202 2500
Email: epack.ipo@damcapital.in
Investor grievance email: complaint@damcapital.in
Website: www.damcapital.in
Contact Person: Anurag Byas
SEBI Registration No.: MB/INM000011336



ICICI Securities Limited*
ICICI Venture House,
Apasashe Marathe Marg, Prabhadevi
Mumbai 400 025, Maharashtra, India
Telephone: + 91 22 6807 7100
Email: epack.ipo@icicisecurities.com
Investor grievance email: customercare@icicisecurities.com
Website: www.icicisecurities.com
Contact Person: Ashik Joisar / Gaurav Mittal
SEBI Registration No.: MB/INM000011179



KFin Technologies Limited
(formerly known as KFin Technologies Private Limited)
Selenium, Tower B, Plot No – 31 and 32, Gachibowli, Financial District
Nanakramguda, Serilingampally, Hyderabad 500 032, Telangana, India
Telephone: + 91 40 6716 2222 / 1800 3094001
Email: epack.ipo@kfintech.com
Investor grievance email: einward.ris@kfintech.com
Website: www.kfintech.com
Contact person: M Murali Krishna
SEBI Registration No.: INR0000000221

REGISTRAR TO THE OFFER

COMPANY SECRETARY AND COMPLIANCE OFFICER



Axis Capital Limited
1st Floor, Axis House, C-2 Wadia International Centre
Pandurang Budhkar Marg, Worli
Mumbai 400 025, Maharashtra, India
Telephone: +91 22 4325 2183
Email: epack ipo@axiscap.in
Investor grievance email: complaints@axiscap.in
Website: www.axiscapital.co.in
Contact Person: Sagor Jankharia / Mayuri Arya
SEBI Registration No.: INM000012029



DAM Capital Advisors Limited
One BKC, Tower C, 15th Floor, Unit No. 1511, Bandra Kurla Complex, Bandra (East), Mumbai 400 051, Maharashtra, India
Telephone: +91 22 4202 2500
Email: epack.ipo@damcapital.in
Investor grievance email: complaint@damcapital.in
Website: www.damcapital.in
Contact Person: Anurag Byas
SEBI Registration No.: MB/INM000011336



ICICI Securities Limited*
ICICI Venture House,
Apasashe Marathe Marg, Prabhadevi
Mumbai 400 025, Maharashtra, India
Telephone: + 91 22 6807 7100
Email: epack.ipo@icicisecurities.com
Investor grievance email: customercare@icicisecurities.com
Website: www.icicisecurities.com
Contact Person: Ashik Joisar / Gaurav Mittal
SEBI Registration No.: MB/INM000011179



KFin Technologies Limited
(formerly known as KFin Technologies Private Limited)
Selenium, Tower B, Plot No – 31 and 32, Gachibowli, Financial District
Nanakramguda, Serilingampally, Hyderabad 500 032, Telangana, India
Telephone: + 91 40 6716 2222 / 1800 3094001
Email: epack.ipo@kfintech.com
Investor grievance email: einward.ris@kfintech.com
Website: www.kfintech.com
Contact person: M Murali Krishna
SEBI Registration No.: INR0000000221

REGISTRAR TO THE OFFER

COMPANY SECRETARY AND COMPLIANCE OFFICER



Axis Capital Limited
1st Floor, Axis House, C-2 Wadia International Centre
Pandurang Budhkar Marg, Worli
Mumbai 400 025, Maharashtra, India
Telephone: +91 22 4325 2183
Email: epack ipo@axiscap.in
Investor grievance email: complaints@axiscap.in
Website: www.axiscapital.co.in
Contact Person: Sagor Jankharia / Mayuri Arya
SEBI Registration No.: INM000012029



DAM Capital Advisors Limited
One BKC, Tower C, 15th



Hero MotoCorp Limited
CIN: L35911DL1984PLC017354,
Regd. Office : The Grand Plaza, Plot No.2, Nelson Mandela Road,
Vasant Kunj - Phase-II, New Delhi - 110070
Phone No. 011-46044220 | Fax No. 011-46044399
E-mail: secretarialho@heromotocorp.com,
Website: www.heromotocorp.com

PUBLIC NOTICE FOR ISSUE OF DUPLICATE SHARE CERTIFICATES
Members of the general public and existing shareholders of Hero MotoCorp Ltd. ("Company") are hereby informed that the Original Share Certificates, details of which are given hereunder have been reported lost/misplaced/stolen/not received and that pursuant to requests received from concerned shareholders, the Company intends to issue duplicate share certificates in lieu of the said original Share Certificates (Face Value Rs.2/-) in their favour :

Folio No.	Shareholder Name(s)	Face Value	Distinctive Nos.	Certificate No.(s)	No. of Shares
HML0100564	SUNIL MUNOT	FV.10/-	32532992-32533041 32533042-32533047	358657 358658	50 06
HML0048043	MANISH TANDON	FV.10/-	158721926-158722205 2415866-2415915 34224859-34224908	528479 48327 393266	280 50 50
HML0035075	P CHINNUSWAMY	FV.2/-	4559516-45595635 162030056-162030555	509887 523442	120 500
HML0088907	P CHINNUSWAMY	FV.2/-	44880386-44880820	508446	435
HML0023247	BALARAJU KATTA BHAGAVAN	FV.2/-	47649836-47651115	514103	1280
HML0023489	SHEELA CHANANA RAJEEV CHANANA	FV.10/-	44335621-44336240	507327	620
HML0081998	LAKSHMI KRISH PENNATHUR	FV.10/-	12187306-12187325	124827	20
HML0081999	LAKSHMI KRISH PENNATHUR	FV.10/-	4119216-4119265 21014597-21014646	82394 344934	50 50
HML0049594	JASWINDER NARANG	FV.10/-	47228676-47229175 4119266-4119315 21014647-21014696	513270 82395 344935	500 50 50
HML0031359	S R PERUMAL S P SRINIVASAN	FV.2/-	2493716-2493765 19763630-19763639 19763640-19763641 34225121-34225170 34225171-34225182	49884 303741 303742 393272 393273	10 10 02 50 12

Any person having objection to issue of duplicate Share Certificates, as mentioned herein above, may submit the same, in writing, with the Company marked to the 'Secretarial Department' at its Registered Office or send an email at secretarialho@heromotocorp.com within 7 days from the date of publication of this Notice. In the meanwhile, members of the public are hereby cautioned against dealing in the above mentioned Share Certificates.

For Hero MotoCorp Ltd. Sd/-
Dhiraj Kapoor
Company Secretary & Compliance Officer

Place : New Delhi
Date : 15.01.2024

FORM B
PUBLIC ANNOUNCEMENT
[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]
FOR THE ATTENTION OF THE STAKEHOLDERS OF DILIP CHHABRIA DESIGN PVT. LTD.

PARTICULARS	DETAILS
1. NAME OF CORPORATE DEBTOR	DILIP CHHABRIA DESIGN PVT. LTD.
2. Date of Incorporation of Corporate Debtor	14.06.1993
3. Authority under which Corporate Debtor is Incorporated/Registered	RoC - Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U99999MH1993PTC072371
5. Address of the registered office & principal office (if any) of Corporate Debtor	Registered Office Address: Keytuo Industrial Area, Kondivita Road. MIDC, Andheri East, Mumbai, Maharashtra 400059. Factory Office Address: 128/A, Sanghavi Compound, Old Mumbai Pune Road, Chinchwad, Pune-411019, Maharashtra And Siyat House, 42, Milestone, Delhi, Jaipur NH-R-8, Kirki Dhulia, Gurgaon-122 003, Haryana
6. Date of closure of Insolvency Resolution Process	11.10.2023
7. Liquidation commencement date of Corporate Debtor	11.10.2023 (Order uploaded on NCLT website on 12.01.2024)
8. Name & Registration Number of Insolvency Professional acting as Liquidator	Mr. Jigar P. Shah Regn No.: IBBVIPA-001/IP-P0112/2018-19/11820
9. Address and Email of the liquidator as registered with the Board	Registered Address: B/801 Gopal Place, Nr. Shiromani Complex, Nehrunagar Cross Road, Nehrunagar, Ahmedabad - 380015. Email: ip.jigar@gmail.com
10. Address and e-mail to be used for correspondence with the liquidator	Address: B/801 Gopal Place, Nr. Shiromani Complex, Nehrunagar Cross Road, Nehrunagar, Ahmedabad - 380015. Email: liq.dcdesign@gmail.com
11. Last date for submission of Claims	11/02/2024

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of liquidation of **DILIP CHHABRIA DESIGN PVT. LTD** on **11/10/2023** (Order uploaded on NCLT website on 12.01.2024).

The stakeholders of **DILIP CHHABRIA DESIGN PVT. LTD** are hereby called upon to submit their claims with proof on or before **11/02/2024** to the liquidator at the address mentioned against entry No. 10. The proof of claims is to be submitted by way of the following specified forms:

- Form C: For Proof of claims by Operational Creditors except Workmen and Employees
- Form D: For Proof of claims by Financial Creditors
- Form E: For Proof of claim by a Workman or an Employee
- Form F: For Proof of claims by Authorized Representative of Workmen and Employees
- Form G: For claims by creditors (other than Operational and Financial Creditors).

The above-mentioned forms can be downloaded from the website www.ibbi.gov.in/home/downloads under the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties. (Jigar Shah) Liquidator

Date : 16.01.2024 In the matter of **DILIP CHHABRIA DESIGN PVT. LTD**
Place : Ahmedabad Registration No.: IBBVIPA-001/IP-P0112/2018-19/11820



Bharat Rasayan Limited
Regd. Office: 1501, Vikram Tower, Rajendra Place, New Delhi - 110008.
CIN: L24119DL1989PLC036264
Email: investors.bril@bharatgroup.co.in Website: www.bharatgroup.co.in

NOTICE is hereby given, pursuant to Regulation 29 read with Regulation 47 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (Listing Regulations), that a meeting of the Board of Directors of the Company is scheduled to be held on Tuesday, February 13, 2024, inter-alia, to consider and approve the standalone & consolidated unaudited financial results of the Company for the quarter and nine months ended December 31, 2023. The said Notice may be accessed on the Company's website at <https://www.bharatgroup.co.in> and may also be accessed on the Listed Stock Exchange website at <https://www.nseindia.com>. Further, the Trading Window of the Company shall remain closed from January 15, 2024 to February 15, 2024 (both days inclusive) for the specified persons in terms of Code of Conduct of the Company to regulate, monitor and report of trading in Company's securities by insiders framed under the SEBI (Prohibition of Insider Trading) Regulations, 2015.

For BHARAT RASAYAN LIMITED
Sd/-
(NIKITA CHADHA)
Company Secretary

New Delhi
January 15, 2024

PUBLIC NOTICE
INTEGRA CAPITAL LIMITED
(CIN: L74899DL1990PLC040042)
IN THE MATTER OF CHANGE OF NAME FROM INTEGRA CAPITAL MANAGEMENT LIMITED TO INTEGRA CAPITAL LIMITED

This is with reference to RBI letter P.V. (NBFC-BL) Serial 541505.09.035/2023-24 dated 25.7.2023 it is hereby informed that Integra Capital Management Limited, originally incorporated on 02/05/1990 under the companies act, 1956 as Integra Capital Management Limited has changed its name to Integra Capital Limited vide approval letter dated 10/10/2023.

Further, it is informed that pursuant to Section 45-IA of the RBI Act, 1934, the company has been issued a new certificate of registration with respect to approval by Reserve Bank of India dated 05th January, 2024.

All stakeholders are requested to take note of the above information.

By order of the board of directors
Sd/-
Tarun Vohra
(Managing Director)

Place: Delhi
Date: 16-01-2024

"IMPORTANT"

Whilst care is taken prior to acceptance or advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.



Essar Electric Power Development Corporation Limited
Essar House, 11 K.K. Marg, Mahalaxmi, Mumbai - 400034, India.

NOTICE

- Essar Electric Power Development Corporation Limited ("EEPDDL")**, having its office at Essar House, 11 K.K. Marg, Mahalaxmi, Mumbai - 400034, India has made an application for surrender of Category II Inter-State Trading License before Central Electricity Regulatory Commission, New Delhi in accordance with CERC (Procedure, Terms and Conditions of Trading License and other related matters) Regulations, 2020 and amendment thereof ("Regulations").
- EEPDDL has duly complied with the requisites for surrender of license as per Regulation 20(3) of the Regulations.
- Complete application filed before Ld. CERC is available at www.essar.com for access by any person.
- Objections or suggestions, if any, be filed before the Secretary, Central Electricity Regulatory Commission, 3rd & 4th Floor, Chandlerok Building, 36, Janpath, New Delhi- 110001 with a copy of the objection(s) suggestion(s) to the applicant or its authorized agent, within 30 days of the publication of the notice in the newspaper.

Sd/-
Rajmohan Thirunavukarasu
Director

Place: Mumbai
Date: 15-01-2024

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...continued from previous page.

THE EQUITY SHARES OF OUR COMPANY WILL GET LISTED ON MAIN BOARD PLATFORM OF BSE AND NSE.

ASBA[#]

Simple, Safe, Smart way of Application!!!

**UPI**
UNIFIED PAYMENTS INTERFACE

UPI-Now available in ASBA for all individual investors applying in public issues where the application amount is up to ₹500,000, applying through Registered Brokers, Syndicate, CDPs & RTAs. Retail Individual Bidders and Non-Institutional Bidders also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Investors are required to ensure that the bank account used for bidding is linked to their PAN. Bidders must ensure that their PAN is linked with Aadhaar and are in compliance with CBDT notification dated February 13, 2020 and read with press release dated September 17, 2021 and CBDT circular no. 7 of 2022, dated March 30, 2022, read with press release dated March 28, 2023.

ASBA has to be availed by all the investors except Anchor Investors. UPI may be availed by (i) Retail Individual Investors in the Retail Portion; (ii) Non-Institutional Investors with an application size of up to ₹ 500,000 in the Non-Institutional Portion. For details on the ASBA and UPI process, please refer to the details given in the Bid Cum Application Form and abridged prospectus and also please refer to the section "Offer Procedure" on page 425 of the RHP. The process is also available on the website of Association of Investment Bankers of India ("AIBI") and Stock Exchanges and in the General Information Document. The Bid Cum Application Form and the Abridged Prospectus can be downloaded from the websites of BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE"), and together with BSE, the "Stock Exchanges" and can be obtained from the list of banks that is displayed on the website of SEBI at www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmid=35 and <https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmid=43>, respectively as updated from time to time. For the list of UPI apps and banks live on IPO, please refer to the link: www.sebi.gov.in. UPI Bidders Bidding using the UPI Mechanism may apply through the SCSBs and mobile applications whose names appear on the website of SEBI, as updated from time to time. Axis Bank Limited and HDFC Bank Limited have been appointed as the Sponsor Banks for the Issue, in accordance with the requirements of SEBI circular dated November 1, 2018 as amended. For Issue related queries, please contact the Book Running Lead Managers ("BRLMs") on their respective email IDs as mentioned below. For UPI related queries, investors can contact NPCI at the toll free number: 18001201740 and mail id: ipo.upi@npci.org.in.

In case of any revision in the Price Band, the Bid/Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company, the Promoter Selling Shareholders and the Investor Selling Shareholders may, in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum of three Working Days, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Syndicate Member and by intimation to the Designated Intermediaries and the Sponsor Banks, as applicable.

This Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the Securities Contract (Regulation) Rules, 1957 ("SCRR") read with Regulation 31 of the SEBI ICDR Regulations and in compliance with Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs"), and such portion, the "QIB Portion", provided that our Company, in consultation with the BRLMs, may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis ("Anchor Investor Portion"). One-third of the Anchor Investor Portion shall be reserved for the domestic Mutual Funds, subject to valid Bids being received from the domestic Mutual Funds at or above the price at which allocation will be made to Anchor Investors ("Anchor Investor Allocation Price") in accordance with the SEBI ICDR Regulations. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) (the "Net QIB Portion"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only, subject to valid Bids being received at or above the Offer Price, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to QIB Bidders (other than Anchor Investors) including Mutual Funds subject to valid Bids being received at or above the Offer Price. Further, not less than 15% of the Offer shall be available for allocation to Non-Institutional Bidders (out of which one-third of the portion available to Non-Institutional Bidders shall be reserved for Bidders with an application size of more than ₹ 0.20 million and up to ₹ 1.00 million and two-thirds shall be reserved for Bidders with an application size of more than ₹ 1.00 million, provided that the unsubscribed portion in either of the aforementioned sub-categories may be allocated to Bidders in the other sub-category) and not less than 35% of the Offer shall be available for allocation to Retail Individual Bidders in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. All Bidders, other than Anchor Investors, are required to participate in the Offer by mandatorily utilising the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA Account (as defined hereinafter) and UPI ID in case of UPI Bidders (as defined hereinafter), as applicable, pursuant to which their corresponding Bid Amounts will be blocked by the Self Certified Syndicate Banks ("SCSBs") or by the Sponsor Banks under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For further details, see "Offer Procedure" on page 425 of the RHP.

Bidders/ Applicants should ensure that DP ID, PAN, Client ID and UPI ID (for RIBs bidding through the UPI mechanism) are correctly filled in the Bid cum Application Form. The DP ID, PAN and Client ID provided in the Bid cum Application Form should match with the DP ID, PAN, Client ID available in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidders/ Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active. Bidders/Applicants should note that on the basis of the PAN, DP ID, Client ID and UPI ID (for RIBs bidding through the UPI mechanism) as provided in the Bid cum Application Form, the Bidder/Applicant may be deemed to have authorised the Depositories to provide to the Registrar to the Offer, any requested Demographic Details of the Bidder/Applicant as available on the records of the depositories. These Demographic Details may be used, among other things, for giving Allotment Advice or unblocking of ASBA Account or for other correspondence(s) related to the Offer. Bidders/Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Bidders'/Applicants' sole risk. Investors must ensure that their PAN is linked with

Aadhaar and are in compliance with the notification issued by Central Board of Direct Taxes notification dated February 13, 2020 and read with press releases dated June 25, 2021, September 17, 2021 and March 28, 2023 and any subsequent press releases in this regard.

CONTENTS OF THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AS REGARDS ITS OBJECTS: For information on the main objects of the Company, please see the section "History and Certain Corporate Matters" on page 212 of the RHP. The Memorandum of Association of the Company is a material document for inspection in relation to the Offer. For further details, please see the section titled "Material Contracts and Documents for Inspection" on page 480 of the RHP.

LIABILITY OF THE MEMBERS OF THE COMPANY: Limited by shares.

AMOUNT OF SHARE CAPITAL OF THE COMPANY AND CAPITAL STRUCTURE: As on the date of the RHP, the authorised share capital of the Company is ₹1,050,000,000 divided into 105,000,000 Equity Shares of face value of ₹ 10 each, ₹ 200,000,000 divided into 20,000,000 CCPs of face value of ₹ 10 each and ₹ 111,000,000 divided into 11,100,000 Series A CCPs of face value of ₹ 10 each. The issued, subscribed and paid-up share capital of the Company is ₹ 784,073,870 divided into 78,407,387 Equity Shares of face value of ₹10 each. For details, please see the section titled "Capital Structure" beginning on page 98 of the RHP.

NAMES OF SIGNATORIES TO THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AND THE NUMBER OF EQUITY SHARES SUBSCRIBED BY THEM: The initial signatories to the Memorandum of Association are Bajrang Bothra, Ajay DD Singhania and Nikhil Bothra who subscribed to 48,172,261 equity shares each bearing face value of ₹10. For details of the share capital history and capital structure of our Company, please see the section entitled "Capital Structure" beginning on page 98 of the RHP.

LISTING: The Equity Shares offered through the Red Herring Prospectus are proposed to be listed on the Stock Exchanges. Our Company has received 'in-principle' approvals from BSE and NSE for the listing of the Equity Shares pursuant to their respective letters each dated October 6, 2023. For the purposes of the Offer, BSE is the Designated Stock Exchange. A copy of the Red Herring Prospectus and the Prospectus shall be filed with the RoC in accordance with Sections 26(4) and 32 of the Companies Act, 2013. For details of the material contracts and documents available for inspection from the date of the Red Herring Prospectus until the Bid/Offer Closing Date, see "Material Contracts and Documents for Inspection" on page 480 of the RHP.

DISCLAIMER CLAUSE OF THE SECURITIES AND EXCHANGE BOARD OF INDIA ("SEBI"): SEBI only gives its observations on the offer documents and this does not constitute approval of either the Offer or the specified securities or the offer document. The investors are advised to refer to page 403 of the RHP for the full text of the disclaimer clause of SEBI.

DISCLAIMER CLAUSE OF NSE: It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to page 405 of the RHP for the full text of the disclaimer clause of NSE.

DISCLAIMER CLAUSE OF BSE (DESIGNATED STOCK EXCHANGE): It is to be distinctly understood that the permission given by BSE should not in any way be deemed or construed that the RHP has been cleared or approved by BSE nor does it certify the correctness or completeness of any of the contents of the RHP. The investors are advised to refer to page 405 of the RHP for the full text of the disclaimer clause of BSE.

GENERAL RISKS: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" on page 41 of the RHP.

BOOK RUNNING LEAD MANAGERS			REGISTRAR TO THE OFFER	COMPANY SECRETARY AND COMPLIANCE OFFICER
 AXISCAPITAL	 DAM CAPITAL	 ICICI Securities	 KFINTECH EXPERIENCE TRANSFORMATION	Esha Gupta TR - 901, AIF 142 Noida, 9 th Floor, Plot Number 21 and 21A, Sector 142, Noida 201 304, Uttar Pradesh, India Telephone: +91 120 496 9771; Email: investors_ed@epack.in
Axis Capital Limited 1 st Floor, Axis House, C-2 Wadia International Centre Pandurang Budhkar Marg, Worli Mumbai 400 025, Maharashtra, India Telephone: +91 22 4325 2183 Email: epack.ipo@axiscap.in Investor grievance email: complaints@axiscap.in Website: www.axiscapital.co.in Contact Person: Sagar Jatakiya / Mayuri Arya SEBI Registration No.: INM000012029	DAM Capital Advisors Limited One BKC, Tower C, 15th Floor, Unit No. 1511, Bandra Kurla Complex, Bandra (East), Mumbai 400 051, Maharashtra, India Telephone: +91 22 4202 2500 Email: epack.ipo@damcapital.in Investor grievance email: complaint@damcapital.in Website: www.damcapital.in Contact Person: Anurag Byas SEBI Registration No.: MB/INM000011336	ICICI Securities Limited^A ICICI Venture House, Appasaheb Marathe Marg, Prabhadevi Mumbai 400 025, Maharashtra, India Telephone: + 91 22 6807 7100 Email: epack.ipo@icicisecurities.com Investor grievance email: customercare@icicisecurities.com Website: www.icicisecurities.com Contact Person: Ashik Joisar / Gaurav Mittal SEBI Registration No.: INM000011179	KFin Technologies Limited (formerly known as KFin Technologies Private Limited) Selenium, Tower B, Plot No - 31 and 32, Gachibowli, Financial District Nanakramguda, Serilingampally, Hyderabad 500 032, Telangana, India Telephone: + 91 40 6716 2222 / 1800 3094001 Email: epack.ipo@kfintech.com Investor grievance email: einward.ris@kfintech.com Website: www.kfintech.com Contact person: M Murali Krishna SEBI Registration No.: INR000000221	Investors may contact the Company Secretary and Compliance Officer or the Registrar to the Offer in case of any pre-Offer or post-Offer related grievances including non-receipt of letters of Allotment, noncredit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode, etc. For all Offer related queries and for redressal of complaints, Investors may also write to the BRLMs.

^AIn compliance with the proviso to regulation 21A and explanation (iii) to regulation 21A of the SEBI (Merchant Bankers) Regulations, 1992, and regulation 23(3) of the SEBI ICDR Regulations, ICICI Securities Limited will be involved in only the marketing of the Offer. ICICI Securities Limited has signed the due diligence certificate and has been disclosed as a BRLM for the Offer

Availability of the RHP: Investors are advised to refer to the RHP and the "Risk Factors" beginning on page 41 of the RHP, before applying in the Offer. A copy of the RHP shall be available on website of SEBI at www.sebi.gov.in and is available on the websites of the BRLMs, i.e. Axis Capital Limited at www.axiscapital.in, DAM Capital Advisors Limited at www.damcapital.in, ICICI Securities Limited at www.icicisecurities.com, respectively and on the websites of BSE and NSE at www.bseindia.com and www.nseindia.com, respectively.

Availability of the Abridged Prospectus: A copy of the abridged prospectus is available on the website of the Company, the BRLMs and the Registrar to the offer at www.epackdurable.com, www.axiscapital.co.in, www.damcapital.in, www.icicisecurities.com and www.kfintech.com.

Availability of Bid-cum-Application Forms: Bid-cum-Application Forms can be obtained from the Registered Office of the Company, EPACK DURABLE LIMITED, Telephone: +91 120 496 9771; Axis Capital Limited, Telephone: +91 22 4325 2183, DAM Capital Advisors Limited, Telephone: +91 22 4202 2500, ICICI Securities Limited, Telephone: + 91 22 6807 7100 and at the select locations of the Sub-syndicate Members (as given below), SCSBs, Registered Brokers, RTAs and CDPs participating in the Offer. ASBA Forms will also be available on the websites of BSE and NSE and the Designated Branches of SCSBs, the list of which is available at websites of the Stock Exchanges and SEBI.

Sub-syndicate members: Almondz Global Securities Limited, Anand Rathi Share & Stock Brokers Limited, Anand Rathi Share & Stock Brokers Limited, Anand Share Consultancy, ANS Pvt Limited, Ashwani Dandia & Co, Axis Securities Limited, Centrum Broking Limited, Centrum Wealth Management Ltd, Choice Equity Broking Private Limited, DB(International) Stock Brokers Ltd, Eureka Stock & Share Broking Services Ltd, G Raj & Co. (Consultants) Limited, Jobanputra Fiscal Services Pvt. Ltd, HDFC SECURITIES Limited, Inventure Growth & Securities Ltd, IDBI Capital Markets & Securities Ltd, Jhaveri Securities, JM Financial Services Limited, Kalpataru Multiplier

Limited, Keynote Capitals Limited, KJMC Capital Market Services Limited, Kotak Securities Limited, LKP Securities Limited, Marwadi Shares & Finance, Motilal Oswal Financial Services Limited, Nirmal Bang Securities Pvt Limited, Nuvama Wealth and Investment Limited (Edelweiss Broking Limited), Patel Wealth Advisors Pvt Limited, Prabhudas Lilladher Pvt Limited, Pravin Ratilal Share & Stock Brokers Limited, Religare Broking Limited, RR Equity Brokers Pvt Limited, SBICAP Securities Limited, SMC Global Securities Limited, Systematic Shares and Stocks (India) Limited, Tanna Financial Services, Trade Bulls Securities (P) Ltd, Yes Securities (India) Limited.

Syndicate member: Sharekhan Limited.

Escrow Collection Bank: HDFC Bank Limited.

Refund Bank: HDFC Bank Limited.

Public Offer Bank: Axis Bank Limited.

Sponsor Banks: Axis Bank Limited and HDFC Bank Limited.

UPI: UPI Bidders can also bid through UPI Mechanism.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

Place: Noida
Date: January 15, 2024

EPACK DURABLE LIMITED is proposing, subject to applicable statutory and regulatory requirements and receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the RHP with the RoC. The RHP shall be available on the website of the Company at www.epackdurable.com, the website of the SEBI at www.sebi.gov.in, the websites of the Stock Exchanges, i.e., the BSE Limited and the National Stock Exchange of India Limited at www.bseindia.com, respectively, and websites of the BRLMs, i.e., Axis Capital Limited, at www.axiscapital.co.in, DAM Capital Advisors Limited, at www.damcapital.in and ICICI Securities Limited at www.icicisecurities.com respectively. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section entitled "Risk Factors" of the RHP on page 41. Potential investors should not rely on the DRHP for making any investment decision instead investors shall rely on RHP filed with the RoC.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended ("U.S. Securities Act") or any state securities laws in the United States, and unless so registered, and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U. S. state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States in offshore transactions in reliance on Regulation S and the applicable laws of each jurisdictions where such offers and sales are made. There will be no public offering of Equity Shares in the United States.

For **EPACK DURABLE LIMITED**
On behalf of the Board of Directors

Sd/-
Esha Gupta
Company Secretary and Compliance Officer



Hero MotoCorp Limited
CIN: L35911DL1984PLC017354,
Regd. Office : The Grand Plaza, Plot No 2, Nelson Mandela Road,
Vasant Kunj - Phase-II, New Delhi - 110070
Phone No. 011-46044220 | Fax No. 011-46044399
E-mail: secretarial@heromotocorp.com,
Website: www.heromotocorp.com

PUBLIC NOTICE FOR ISSUE OF DUPLICATE SHARE CERTIFICATES
Members of the general public and existing shareholders of **Hero MotoCorp Ltd.** ('Company') are hereby informed that the Original Share Certificates, details of which are given hereunder have been reported lost/misplaced/stolen/not received and that pursuant to requests received from concerned shareholders, the Company intends to issue duplicate share certificates in lieu of the said original Share Certificates (Face Value Rs.2/-) in their favour :

Folio No.	Shareholder Name(s)	Face Value	Distinctive Nos.	Certificate No.(s)	No. of Shares
HML0100564	SUNIL MUNOT	FV.10/-	32532992-32533041 32533042-32533047	358657 358658	50 26
HML0048043	MANISH TANDON	FV.10/-	158721926-158722205 2415866-2415915 34224859-34224908	528479 48327 393266	50 50 50
HML0035075	P CHINNUSWAMY	FV.2/-	45595516-45595635 162030056-162030555	509887 523442	120 500
HML0088907	P CHINNUSWAMY	FV.2/-	44880386-44880820	508446	435
HML0023247	BALARAJU KATTA BHAGAVAN	FV.2/-	47649836-47651115	514103	1280
HML0023489	SHEELA CHANANA RAJEEV CHANANA	FV.10/-	44335621-44336240	507327	620
HML0081998	LAKSHMI KRISH PENNATHUR	FV.10/-	12187306-12187325	124827	20
HML0081999	LAKSHMI KRISH PENNATHUR	FV.10/-	4119216-4119285 21014597-21014646	82394 344934	50 50
HML0049594	JASWINDER NARANG	FV.10/-	47228676-47229175 4119266-4119315 21014647-21014696	513270 82395 344935	500 50 50
HML0031359	S R PERUMAL S P SRINIVASAN	FV.2/-	22914597-21014646 47228676-47229175 21014647-21014696	513271 500 50	500 500 50

Any person having objection to issue of duplicate Share Certificates, as mentioned herein above, may submit the same, in writing, with the Company marked to the 'Secretarial Department' at its Registered Office or send an email at secretarial@heromotocorp.com within 7 days from the date of publication of this Notice. In the meanwhile, members of the public are hereby cautioned against dealing in the above mentioned Share Certificates.

For Hero MotoCorp Ltd.
Sd/-
Dhiraj Kapoor
Company Secretary & Compliance Officer

FORM B
PUBLIC ANNOUNCEMENT
[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]
FOR THE ATTENTION OF THE STAKEHOLDERS OF DILIP CHHABRIA DESIGN PVT. LTD.

PARTICULARS	DETAILS
1. NAME OF CORPORATE DEBTOR	DILIP CHHABRIA DESIGN PVT. LTD.
2. Date of Incorporation of Corporate Debtor	14.06.1993
3. Authority under which Corporate Debtor is Incorporated/Registered	RoC - Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U99999MH1993PTC072371
5. Address of the registered office & principal office (if any) of Corporate Debtor	Registered Office Address: Keytuo Industrial Area, Kondivita Road, MIDC, Andheri East, Mumbai, Maharashtra 400059. Factory Office Address: 128/A, Sanghavi Compound, Old Mumbai Pune Road, Chinchwad, Pune-411019, Maharashtra And Sibat House, 42, Milestone, Delhi, Jaipur NH-R-8, Kirki Dhaua, Gurgaon-122 003, Haryana
6. Date of closure of Insolvency Resolution Process	11.10.2023
7. Liquidation commencement date of Corporate Debtor	11.10.2023 (Order uploaded on NCLT website on 12.01.2024)
8. Name & Registration Number of Insolvency Professional acting as Liquidator	Mr. Jigar P. Shah Regn No.: IBBVI/PA-001/IP-P01121/2018-19/11820
9. Address and Email of the liquidator as registered with the Board	Registered Address: B/801 Gopal Place, Nr. Shiromani Complex, Nehrunagar Cross Road, Nehrunagar, Ahmedabad - 380015. Email: ip.jigar@gmail.com
10. Address and e-mail to be used for correspondence with the liquidator	Address: B/801 Gopal Place, Nr. Shiromani Complex, Nehrunagar Cross Road, Nehrunagar, Ahmedabad - 380015. Email: liq.dodesign@gmail.com
11. Last date for submission of Claims	11/02/2024

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of liquidation of **DILIP CHHABRIA DESIGN PVT. LTD** on **11/10/2023** (Order uploaded on NCLT website on 12.01.2024).

The stakeholders of **DILIP CHHABRIA DESIGN PVT. LTD** are hereby called upon to submit their claims with proof on or before **11/02/2024** to the liquidator at the address mentioned against entry No. 10. The proof of claims is to be submitted by way of the following specified forms:

- Form C: For Proof of claims by Operational Creditors except Workmen and Employees
- Form D: For Proof of claims by Financial Creditors
- Form E: For Proof of claim by a Workman or an Employee
- Form F: For Proof of claims by Authorized Representative of Workmen and Employees
- Form G: For claims by creditors (other than Operational and Financial Creditors).

The above-mentioned forms can be downloaded from the website www.ibbi.gov.in/home/downloads under the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties. (Jigar Shah) Liquidator

Date : 16.01.2024
Place : Ahmedabad

In the matter of **DILIP CHHABRIA DESIGN PVT. LTD**
Registration No.: IBBVI/PA-001/IP-P01121/2018-19/11820



Bharat Rasayan Limited
Regd. Office: 1501, Vikram Tower, Rajendra Place, New Delhi - 110008.
CIN: L24119DL1989PLC036264
Email: investors.brl@bharatgroup.co.in Website: www.bharatgroup.co.in

NOTICE is hereby given, pursuant to Regulation 29 read with Regulation 47 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (Listing Regulations), that a meeting of the Board of Directors of the Company is scheduled to be held on Tuesday, February 13, 2024, inter-alia, to consider and approve the standalone & consolidated unaudited financial results of the Company for the quarter and nine months ended December 31, 2023.

The said Notice may be accessed on the Company's website at <https://www.bharatgroup.co.in> and may also be accessed on the Listed Stock Exchange website at <https://www.nseindia.com>.

Further, the Trading Window of the Company shall remain closed from January 15, 2024 to February 15, 2024 (both days inclusive) for the specified persons in terms of Code of Conduct of the Company to regulate, monitor and report of trading in Company's securities by insiders framed under the SEBI (Prohibition of Insider Trading) Regulations, 2015.

For BHARAT RASAYAN LIMITED
Sd/-
(NIKITA CHADHA)
Company Secretary

New Delhi
January 15, 2024

PUBLIC NOTICE
INTEGRA CAPITAL LIMITED
(CIN: L74899DL1990PLC040042)
IN THE MATTER OF CHANGE OF NAME FROM INTEGRA CAPITAL MANAGEMENT LIMITED TO INTEGRA CAPITAL LIMITED

This is with reference to RBI letter P.V. (NBFC-BL) Serial 541/S05.09.035/2023-24 dated 25.7.2023 it is hereby informed that Integra Capital Management Limited, originally incorporated on 02/05/1990 under the companies act, 1956 as Integra Capital Management Limited has changed its name to Integra Capital Limited vide approval letter dated 10/10/2023.

Further, it is informed that pursuant to Section 45-IA of the RBI Act, 1934, the company has been issued a new certificate of registration with respect to approval by Reserve Bank of India dated 05th January, 2024.

All stakeholders are requested to take note of the above information.

By order of the board of directors
Sd/-
Tarun Vohra
(Managing Director)

Place: Delhi
Date: 16-01-2024

"IMPORTANT"

Whist care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.



Essar Electric Power Development Corporation Limited
Essar House, 11 K. K. Marg, Mahalaxmi, Mumbai – 400034, India.

NOTICE

1. **Essar Electric Power Development Corporation Limited ("EEPDDL")**, having its office at Essar House, 11 K.K. Marg, Mahalaxmi, Mumbai – 400034, India has made an application for surrender of Category II Inter-State Trading License before Central Electricity Regulatory Commission, New Delhi in accordance with CERC (Procedure, Terms and Conditions of Trading License and other related matters) Regulations, 2020 and amendment thereof ("Regulations").

2. EEPDDL has duly complied with the requisites for surrender of license as per Regulation 20(3) of the Regulations.

3. Complete application filed before Ld. CERC is available at www.essar.com for access by any person.

4. Objections or suggestions, if any, be filed before the Secretary, Central Electricity Regulatory Commission, 3rd & 4th Floor, Chandertok Building, 36, Janpath, New Delhi- 110001 with a copy of the objection(s) suggestion(s) to the applicant or its authorized agent, within 30 days of the publication of the notice in the newspaper.

Sd/-
Rajmohan Thirunavukarasu
Director

Place: Mumbai
Date: 15-01-2024



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...continued from previous page.

THE EQUITY SHARES OF OUR COMPANY WILL GET LISTED ON MAIN BOARD PLATFORM OF BSE AND NSE.

ASBA[#]
UNIFIED PAYMENTS INTERFACE

Simple, Safe, Smart way of Application!!!

***Applications Supported by Blocked Amount ("ASBA") is a better way of applying to offers by simply blocking the fund in the bank account. For further details, check section on ASBA. Mandatory in public issues. No cheque will be accepted.**



UPI-Now available in ASBA for all individual investors applying in public issues where the application amount is up to ₹500,000, applying through Registered Brokers, Syndicate, CDPs & RTAs. Retail Individual Bidders and Non-Institutional Bidders also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Investors are required to ensure that the bank account used for bidding is linked to their PAN. Bidders must ensure that their PAN is linked with Aadhaar and are in compliance with CBDT notification dated February 13, 2020 and read with press release dated September 17, 2021 and CBDT circular no. 7 of 2022, dated March 30, 2022, read with press release dated March 28, 2023.

ASBA has to be availed by all the investors except Anchor Investors. UPI may be availed by (i) Retail Individual Investors in the Retail Portion; (ii) Non-Institutional Investors with an application size of up to ₹ 500,000 in the Non-Institutional Portion. For details on the ASBA and UPI process, please refer to the details given in the Bid Cum Application Form and abridged prospectus and also please refer to the section "Offer Procedure" on page 425 of the RHP. The process is also available on the website of Association of Investment Bankers of India ("AIBI") and Stock Exchanges and in the General Information Document. The Bid Cum Application Form and the Abridged Prospectus can be downloaded from the websites of BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE"), and together with BSE, the "Stock Exchanges" and can be obtained from the list of banks that is displayed on the website of SEBI at www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmid=35 and www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmid=43, respectively as updated from time to time. For the list of UPI apps and banks live on IPO, please refer to the link: www.sebi.gov.in. UPI Bidders Bidding using the UPI Mechanism may apply through the SCSBs and mobile applications whose names appear on the website of SEBI, as updated from time to time. Axis Bank Limited and HDFC Bank Limited have been appointed as the Sponsor Banks for the Issue, in accordance with the requirements of SEBI circular dated November 1, 2018 as amended. For Issue related queries, please contact the Book Running Lead Managers ("BRLMs") on their respective email IDs as mentioned below. For UPI related queries, investors can contact NPCI at the toll free number: 18001201740 and mail id: ipo.upi@npci.org.in.

In case of any revision in the Price Band, the Bid/Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company, the Promoter Selling Shareholders and the Investor Selling Shareholders may, in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum of three Working Days, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Syndicate Member and by intimation to the Designated Intermediaries and the Sponsor Banks, as applicable.

This Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the Securities Contract (Regulation) Rules, 1957 ("SCRR") read with Regulation 31 of the SEBI ICDR Regulations and in compliance with Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs"), and such portion, the "QIB Portion", provided that our Company, in consultation with the BRLMs, may allocate up to 80% of the QIB Portion to Anchor Investors on a discretionary basis ("Anchor Investor Portion"). One-third of the Anchor Investor Portion shall be reserved for the domestic Mutual Funds, subject to valid Bids being received from the domestic Mutual Funds at or above the price at which allocation will be made to Anchor Investors ("Anchor Investor Allocation Portion") in accordance with the SEBI ICDR Regulations. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) (the "Net QIB Portion"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only, subject to valid Bids being received at or above the Offer Price, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to QIB Bidders (other than Anchor Investors) including Mutual Funds subject to valid Bids being received at or above the Offer Price. Further, not less than 15% of the Offer shall be available for allocation to Non-Institutional Bidders (out of which one-third of the portion available to Non-Institutional Bidders shall be reserved for Bidders with an application size of more than ₹ 0.20 million and up to ₹ 1.00 million and two-thirds shall be reserved for Bidders with an application size of more than ₹ 1.00 million, provided that the unsubscribed portion in either of the aforementioned sub-categories may be allocated to Bidders in the other sub-category) and not less than 35% of the Offer shall be available for allocation to Retail Individual Bidders in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. All Bidders, other than Anchor Investors, are required to participate in the Offer by mandatorily utilising the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA Account (as defined hereinafter) and UPI ID in case of UPI Bidders (as defined hereinafter), as applicable, pursuant to which their corresponding Bid Amounts will be blocked by the Self Certified Syndicate Banks ("SCSBs") or by the Sponsor Banks under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For further details, see "Offer Procedure" on page 425 of the RHP.

Bidders/ Applicants should ensure that DP ID, PAN, Client ID and UPI ID (for RIBs bidding through the UPI mechanism) are correctly filled in the Bid cum Application Form. The DP ID, PAN and Client ID provided in the Bid cum Application Form should match with the DP ID, PAN, Client ID available in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidders/ Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active. Bidders/Applicants should note that on the basis of the PAN, DP ID, Client ID and UPI ID (for RIBs bidding through the UPI mechanism) as provided in the Bid cum Application Form, the Bidder/Applicant may be deemed to have authorised the Depositories to provide to the Registrar to the Offer, any requested Demographic Details of the Bidder/Applicant as available on the records of the depositories. These Demographic Details may be used, among other things, for giving Allotment Advice or unblocking of ASBA Account or for other correspondence(s) related to the Offer. Bidders/Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Bidders'/Applicants' sole risk. Investors must ensure that their PAN is linked with

Aadhaar and are in compliance with the notification issued by Central Board of Direct Taxes notification dated February 13, 2020 and read with press releases dated June 25, 2021, September 17, 2021 and March 28, 2023 and any subsequent press releases in this regard.

CONTENTS OF THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AS REGARDS ITS OBJECTS: For information on the main objects of the Company, please see the section "History and Certain Corporate Matters" on page 212 of the RHP. The Memorandum of Association of the Company is a material document for inspection in relation to the Offer. For further details, please see the section titled "Material Contracts and Documents for Inspection" on page 480 of the RHP.

LIABILITY OF THE MEMBERS OF THE COMPANY: Limited by shares.

AMOUNT OF SHARE CAPITAL OF THE COMPANY AND CAPITAL STRUCTURE: As on the date of the RHP, the authorised share capital of the Company is ₹1,050,000,000 divided into 105,000,000 Equity Shares of face value of ₹ 10 each, ₹ 200,000,000 divided into 20,000,000 CCPs of face value of ₹ 10 each and ₹ 111,000,000 divided into 11,100,000 Series A CCPs of face value of ₹ 10 each. The issued, subscribed and paid-up share capital of the Company is ₹ 784,073,870 divided into 78,407,387 Equity Shares of face value of ₹10 each. For details, please see the section titled "Capital Structure" beginning on page 98 of the RHP.

NAMES OF SIGNATORIES TO THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AND THE NUMBER OF EQUITY SHARES SUBSCRIBED BY THEM: The initial signatories to the Memorandum of Association are Bajrang Bothra, Ajay DD Singhania and Nikhil Bothra who subscribed to 48,172,261 equity shares each bearing face value of ₹10. For details of the share capital history and capital structure of our Company, please see the section entitled "Capital Structure" beginning on page 98 of the RHP.

LISTING: The Equity Shares offered through the Red Herring Prospectus are proposed to be listed on the Stock Exchanges. Our Company has received 'in-principle' approvals from BSE and NSE for the listing of the Equity Shares pursuant to their respective letters each dated October 6, 2023. For the purposes of the Offer, BSE is the Designated Stock Exchange. A copy of the Red Herring Prospectus and the Prospectus shall be filed with the RoC in accordance with Sections 26(4) and 32 of the Companies Act, 2013. For details of the material contracts and documents available for inspection from the date of the Red Herring Prospectus until the Bid/Offer Closing Date, see "Material Contracts and Documents for Inspection" on page 480 of the RHP.

DISCLAIMER CLAUSE OF THE SECURITIES AND EXCHANGE BOARD OF INDIA ("SEBI"): SEBI only gives its observations on the offer documents and this does not constitute approval of either the Offer or the specified securities or the offer document. The investors are advised to refer to page 403 of the RHP for the full text of the disclaimer clause of SEBI.

DISCLAIMER CLAUSE OF NSE: It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to page 405 of the RHP for the full text of the disclaimer clause of NSE.

DISCLAIMER CLAUSE OF BSE (DESIGNATED STOCK EXCHANGE): It is to be distinctly understood that the permission given by BSE should not in any way be deemed or construed that the RHP has been cleared or approved by BSE nor does it certify the correctness or completeness of any of the contents of the RHP. The investors are advised to refer to page 405 of the RHP for the full text of the disclaimer clause of BSE.

GENERAL RISKS: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" on page 41 of the RHP.

BOOK RUNNING LEAD MANAGERS			REGISTRAR TO THE OFFER	COMPANY SECRETARY AND COMPLIANCE OFFICER
 AXISCAPITAL	 DAM CAPITAL	 ICICI Securities	 KFINTECH	Esha Gupta TR - 901, AIF 142 Noida, 9 th Floor, Plot Number 21 and 21A, Sector 142, Noida 201 304, Uttar Pradesh, India Telephone: +91 120 496 9771; Email: investors_ed@epack.in
Axis Capital Limited 1 st Floor, Axis House, C-2 Wadia International Centre Pandurang Budhkar Marg, Worli Mumbai 400 025, Maharashtra, India Telephone: +91 22 4325 2183 Email: epack.ipo@axiscap.in Investor grievance email: complaints@axiscap.in Website: www.axiscapital.co.in Contact Person: Sagar Jatakiya / Mayuri Arya SEBI Registration No.: INM000012029	DAM Capital Advisors Limited One BKC, Tower C, 15th Floor, Unit No. 1511, Bandra Kurla Complex, Bandra (East), Mumbai 400 051, Maharashtra, India Telephone: +91 22 4202 2500 Email: epack.ipo@damcapital.in Investor grievance email: complaint@damcapital.in Website: www.damcapital.in Contact Person: Anurag Byas SEBI Registration No.: MB/INM000011336	ICICI Securities Limited^a ICICI Venture House, Appasaheb Marathe Marg, Prabhadevi Mumbai 400 025, Maharashtra, India Telephone: + 91 22 6807 7100 Email: epack.ipo@icicisecurities.com Investor grievance email: customercare@icicisecurities.com Website: www.icicisecurities.com Contact Person: Ashik Joisar / Gaurav Mittal SEBI Registration No.: INM000011179	KFin Technologies Limited (formerly known as KFin Technologies Private Limited) Selenium, Tower B, Plot No - 31 and 32, Gachibowli, Financial District Nanakramguda, Serilingampally, Hyderabad 500 032, Telangana, India Telephone: + 91 40 6716 2222 / 1800 3094001 Email: epack.ipo@kfintech.com Investor grievance email: einward.ris@kfintech.com Website: www.kfintech.com Contact person: M Murali Krishna SEBI Registration No.: INR000000221	Investors may contact the Company Secretary and Compliance Officer or the Registrar to the Offer in case of any pre-Offer or post-Offer related grievances including non-receipt of letters of Allotment, noncredit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode, etc. For all Offer related queries and for redressal of complaints, Investors may also write to the BRLMs.

^aIn compliance with the proviso to regulation 21A and explanation (iii) to regulation 21A of the SEBI (Merchant Bankers) Regulations, 1992, and regulation 23(3) of the SEBI ICDR Regulations, ICICI Securities Limited will be involved in only the marketing of the Offer. ICICI Securities Limited has signed the due diligence certificate and has been disclosed as a BRLM for the Offer

Availability of the RHP: Investors are advised to refer to the RHP and the "Risk Factors" beginning on page 41 of the RHP, before applying in the Offer. A copy of the RHP shall be available on website of SEBI at www.sebi.gov.in and is available on the websites of the BRLMs, i.e. Axis Capital Limited at www.axiscapital.co.in, DAM Capital Advisors Limited at www.damcapital.in, ICICI Securities Limited at www.icicisecurities.com, respectively and on the websites of BSE and NSE at www.bseindia.com and www.nseindia.com, respectively.

Availability of the Abridged Prospectus: A copy of the abridged prospectus is available on the website of the Company, the BRLMs and the Registrar to the offer at www.epackdurable.com, www.axiscapital.co.in, www.damcapital.in, www.icicisecurities.com and www.kfintech.com.

Availability of Bid-cum-Application Forms: Bid-cum-Application Forms can be obtained from the Registered Office of the Company, EPACK DURABLE LIMITED, Telephone: +91 120 496 9771; Axis Capital Limited, Telephone: +91 22 4325 2183, DAM Capital Advisors Limited, Telephone: +91 22 4202 2500, ICICI Securities Limited, Telephone: + 91 22 6807 7100 and at the select locations of the Sub-syndicate Members (as given below), SCSBs, Registered Brokers, RTAs and CDPs participating in the Offer. ASBA Forms will also be available on the websites of BSE and NSE and the Designated Branches of SCSBs, the list of which is available at websites of the Stock Exchanges and SEBI.

Sub-syndicate members: Almondz Global Securities Limited, Anand Rathi Share & Stock Brokers Limited, Anand Rathi Share & Stock Brokers Limited, Anand Share Consultancy, ANS Pvt Limited, Ashwani Dandia & Co, Axis Securities Limited, Centrum Broking Limited, Centrum Wealth Management Ltd, Choice Equity Broking Private Limited, DB(International) Stock Broking Ltd, Eureka Stock & Share Broking Services Ltd, G Raj & Co. (Consultants) Limited, Jobanputra Fiscal Services Pvt. Ltd, HDFC SECURITIES Limited, Inventure Growth & Securities Ltd, IDBI Capital Markets & Securities Ltd, Jhaveri Securities, JM Financial Services Limited, Kalpataru Multiplier

Limited, Keynote Capitals Limited, KJMC Capital Market Services Limited, Kotak Securities Limited, LKP Securities Limited, Marwadi Shares & Finance, Motilal Oswal Financial Services Limited, Nirmal Bang Securities Pvt Limited, Nuvama Wealth and Investment Limited (Edelweiss Broking Limited), Patel Wealth Advisors Pvt Limited, Prabhudas Lilladher Pvt Limited, Pravin Ratilal Share & Stock Brokers Limited, Religare Broking Limited, RR Equity Brokers Pvt Limited, SBICAP Securities Limited, SMC Global Securities Limited, Systematx Shares and Stocks (India) Limited, Tanna Financial Services, Trade Bulls Securities (P) Ltd, Yes Securities (India) Limited.

Syndicate members: Sharekhan Limited.

Escrow Collection Bank: HDFC Bank Limited.

Refund Bank: HDFC Bank Limited.

Public Offer Bank: Axis Bank Limited.

Sponsor Banks: Axis Bank Limited and HDFC Bank Limited.

UPI: UPI Bidders can also bid through UPI Mechanism.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

For **EPACK DURABLE LIMITED**
On behalf of the Board of Directors

Sd/-
Esha Gupta
Company Secretary and Compliance Officer

Place: Noida
Date: January 15, 2024

EPACK DURABLE LIMITED is proposing, subject to applicable statutory and regulatory requirements and receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the RHP with the RoC. The RHP shall be available on the website of the Company at www.epackdurable.com, the website of the SEBI at www.sebi.gov.in, the websites of the Stock Exchanges, i.e., the BSE Limited and the National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively, and websites of the BRLMs, i.e., Axis Capital Limited, at www.axiscapital.co.in, DAM Capital Advisors Limited, at www.damcapital.in and ICICI Securities Limited at www.icicisecurities.com respectively. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section entitled "Risk Factors" of the RHP on page 41. Potential investors should not rely on the DRHP for making any investment decision instead investors shall rely on RHP filed with the RoC.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended ("U.S. Securities Act") or any state securities laws in the United States, and unless so registered, and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States in offshore transactions in reliance on Regulation S and the applicable laws of each jurisdictions where such offers and sales are made. There will be no public offering of Equity Shares in the United States.

Adfactors



Hero MotoCorp Limited
CIN: L35911DL1984PLC017354,
Regd. Office : The Grand Plaza, Plot No.2, Nelson Mandela Road,
Vasant Kunj - Phase-II, New Delhi - 110070
Phone No. 011-46044220 | Fax No. 011-46044399
E-mail: secretarialho@heromotocorp.com
Website: www.heromotocorp.com

PUBLIC NOTICE FOR ISSUE OF DUPLICATE SHARE CERTIFICATES
Members of the general public and existing shareholders of Hero MotoCorp Ltd. ("Company") are hereby informed that the Original Share Certificates, details of which are given hereunder have been reported lost/misplaced/stolen/not received and that pursuant to requests received from concerned shareholders, the Company intends to issue duplicate share certificates in lieu of the said original Share Certificates (Face Value Rs.2/-) in their favour :

Folio No.	Shareholder Name(s)	Face Value	Distinctive Nos.	Certificate No.(s)	No. of Shares
HML0100564	SUNIL MUNOT	FV.10/-	32532992-32533041 32533042-32533047	358657 358658	50 06
HML0048043	MANISH TANDON	FV.10/-	158721926-158722205	528479	280
HML0035075	P CHINNUSWAMY	FV.10/-	2415866-2415915 34224859-34224908	48327 393286	50 50
HML0088907	P CHINNUSWAMY	FV.2/-	45595516-45595635 162030056-162030555	509887 523442	120 500
HML0023247	BALARAJU KATTA BHAGAVAN	FV.2/-	44880386-44880820	508446	435
HML0023489	SHEELA CHANANA RAJEEV CHANANA	FV.10/-	47649836-47651115	514103	1280
HML0081998	LAKSHMI KRISH PENNATHUR	FV.10/-	44335621-44336240	507327	620
HML0081999	LAKSHMI KRISH PENNATHUR	FV.10/-	12187306-12187325	124827	20
HML0049594	JASWINDER NARANG	FV.10/-	4119216-4119265 21014597-21014646	82394 344934	50 50
HML0031359	S R PERUMAL S P SRINIVASAN	FV.2/-	47228676-47229175 4119266-4119315 21014647-21014696	513270 82395 344935	500 50 50
			47229176-47229675	513271	500
			2493716-2493765 19763630-19763639 19763640-19763641 34225121-34225170 34225171-34225182	49884 303741 303742 393272 393273	10 10 02 50 12
			40305086-40305335	500677	250

Any person having objection to issue of duplicate Share Certificates, as mentioned herein above, may submit the same, in writing, with the Company marked to the 'Secretarial Department' at its Registered Office or send an email at secretarialho@heromotocorp.com within 7 days from the date of publication of this Notice. In the meanwhile, members of the public are hereby cautioned against dealing in the above mentioned Share Certificates.

For Hero MotoCorp Ltd.
Sd/-
Dhiraj Kapoor
Company Secretary & Compliance Officer

Place : New Delhi
Date : 15.01.2024

FORM B
PUBLIC ANNOUNCEMENT
[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]
FOR THE ATTENTION OF THE STAKEHOLDERS OF DILIP CHHABRIA DESIGN PVT. LTD.

PARTICULARS	DETAILS
1. NAME OF CORPORATE DEBTOR	DILIP CHHABRIA DESIGN PVT. LTD.
2. Date of Incorporation of Corporate Debtor	14.06.1993
3. Authority under which Corporate Debtor is Incorporated/Registered	RoC - Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U99999MH1993PTC072371
5. Address of the registered office & principal office (if any) of Corporate Debtor	Registered Office Address: Keytuo Industrial Area, Kondivita Road, MIDC, Andheri East, Mumbai, Maharashtra 400059. Factory Office Address: 128/A, Sanghavi Compound, Old Mumbai Pune Road, Chinchwad, Pune-411019, Maharashtra And Siyat House, 42, Milestone, Delhi, Jaipur NH-R-8, Kirki Dhulia, Gurgaon-122 003, Haryana
6. Date of closure of Insolvency Resolution Process	11.10.2023
7. Liquidation commencement date of Corporate Debtor	11.10.2023 (Order uploaded on NCLT website on 12.01.2024)
8. Name & Registration Number of Insolvency Professional acting as Liquidator	Mr. Jigar P. Shah Regn No.: IBBUIPA-001/IP-P01121/2018-19/11820
9. Address and Email of the liquidator as registered with the Board	Registered Address: B/801 Gopal Place, Nr. Shiromani Complex, Nehrunagar Cross Road, Nehrunagar, Ahmedabad - 380015. Email: ip.jigar@gmail.com
10. Address and e-mail to be used for correspondence with the liquidator	Address: B/801 Gopal Place, Nr. Shiromani Complex, Nehrunagar Cross Road, Nehrunagar, Ahmedabad - 380015. Email: liq.cdcsign@gmail.com
11. Last date for submission of Claims	11/02/2024

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of liquidation of **DILIP CHHABRIA DESIGN PVT. LTD** on **11/10/2023** (Order uploaded on NCLT website on 12.01.2024).

The stakeholders of **DILIP CHHABRIA DESIGN PVT. LTD** are hereby called upon to submit their claims with proof on or before **11/02/2024** to the liquidator at the address mentioned against entry No. 10. The proof of claims is to be submitted by way of the following specified forms:

- Form C: For Proof of claims by Operational Creditors except Workmen and Employees
- Form D: For Proof of claims by Financial Creditors
- Form E: For Proof of claim by a Workman or an Employee
- Form F: For Proof of claims by Authorized Representative of Workmen and Employees
- Form G: For claims by creditors (other than Operational and Financial Creditors).

The above-mentioned forms can be downloaded from the website www.ibbi.gov.in/home/downloads under the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties. (Jigar Shah) Liquidator

Date : 16.01.2024
Place : Ahmedabad

In the matter of **DILIP CHHABRIA DESIGN PVT. LTD**
Registration No: IBBUIPA-001/IP-P01121/2018-19/11820



Bharat Rasayan Limited
Regd. Office: 1501, Vikram Tower, Rajendra Place, New Delhi - 110008.
CIN: L24119DL1989PLC036264
Email: investors.brli@bharatgroup.co.in Website: www.bharatgroup.co.in

NOTICE is hereby given, pursuant to Regulation 29 read with Regulation 47 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (Listing Regulations), that a meeting of the Board of Directors of the Company is scheduled to be held on Tuesday, February 13, 2024, inter-alia, to consider and approve the standalone & consolidated unaudited financial results of the Company for the quarter and nine months ended December 31, 2023.

The said Notice may be accessed on the Company's website at <https://www.bharatgroup.co.in> and may also be accessed on the Listed Stock Exchange website at <https://www.nseindia.com>.

Further, the Trading Window of the Company shall remain closed from January 15, 2024 to February 15, 2024 (both days inclusive) for the specified persons in terms of Code of Conduct of the Company to regulate, monitor and report of trading in Company's securities by insiders framed under the SEBI (Prohibition of Insider Trading) Regulations, 2015.

For BHARAT RASAYAN LIMITED
Sd/-
(NIKITA CHADHA)
Company Secretary

New Delhi
January 15, 2024

PUBLIC NOTICE
INTEGRA CAPITAL LIMITED
(CIN: L74899DL1990PLC040042)
IN THE MATTER OF CHANGE OF NAME FROM INTEGRA CAPITAL MANAGEMENT LIMITED TO INTEGRA CAPITAL LIMITED

This is with reference to RBI letter P.V. (NBFC-BL) Serial 5415/05.09.035/2023-24 dated 25.7.2023 it is hereby informed that Integra Capital Management Limited, originally incorporated on 02/05/1990 under the companies act, 1956 as Integra Capital Management Limited has changed its name to Integra Capital Limited vide approval letter dated 10/10/2023.

Further, it is informed that pursuant to Section 45-IA of the RBI Act, 1934, the company has been issued a new certificate of registration with respect to approval by Reserve Bank of India dated 05th January, 2024.

All stakeholders are requested to take note of the above information.

By order of the board of directors
Sd/-
Tarun Vohra
(Managing Director)

Place: Delhi
Date: 16-01-2024

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.



Essar Electric Power Development Corporation Limited
Essar House, 11 K.K. Marg, Mahalaxmi, Mumbai - 400034, India.

NOTICE
1. Essar Electric Power Development Corporation Limited ("EEDPCL"), having its office at Essar House, 11 K.K. Marg, Mahalaxmi, Mumbai - 400034, India has made an application for surrender of Category II Inter-State Trading License before Central Electricity Regulatory Commission, New Delhi in accordance with CERC (Procedure, Terms and Conditions of Trading License and other related matters) Regulations, 2020 and amendment thereof ("Regulations").
2. EEDPCL has duly complied with the requisites for surrender of license as per Regulation 20(3) of the Regulations.
3. Complete application filed before Ld. CERC is available at www.essar.com for access by any person.
4. Objections or suggestions, if any, be filed before the Secretary, Central Electricity Regulatory Commission, 3rd & 4th Floor, Chandniok Building, 36, Janpath, New Delhi- 110001 with a copy of the objection(s) suggestion(s) to the applicant or its authorized agent, within 30 days of the publication of the notice in the newspaper.

Sd/-
Rajmohan Thirunavukarasu
Director

Place: Mumbai
Date: 15-01-2024



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ASBA[#]

Simple, Safe, Smart way of Application!!!

UPI
UNIFIED PAYMENTS INTERFACE

UPI-Now available in ASBA for all individual investors applying in public issues where the application amount is up to ₹500,000, applying through Registered Brokers, Syndicate, CDPs & RTAs. Retail Individual Bidders and Non-Institutional Bidders also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Investors are required to ensure that the bank account used for bidding is linked to their PAN. Bidders must ensure that their PAN is linked with Aadhaar and are in compliance with CBDT notification dated February 13, 2020 and read with press release dated September 17, 2021 and CBDT circular no. 7 of 2022, dated March 30, 2022, read with press release dated March 28, 2023.

ASBA has to be availed by all the investors except Anchor Investors. UPI may be availed by (i) Retail Individual Investors in the Retail Portion; (ii) Non-Institutional Investors with an application size of up to ₹ 500,000 in the Non-Institutional Portion. For details on the ASBA and UPI process, please refer to the details given in the Bid Cum Application Form and abridged prospectus and also please refer to the section "Offer Procedure" on page 425 of the RHP. The process is also available on the website of Association of Investment Bankers of India ("AIBI") and Stock Exchanges and in the General Information Document. The Bid Cum Application Form and the Abridged Prospectus can be downloaded from the websites of BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE"), and together with BSE, the "Stock Exchanges" and can be obtained from the list of banks that is displayed on the website of SEBI at www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmid=35 and <https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmid=43>, respectively as updated from time to time. For the list of UPI apps and banks live on IPO, please refer to the link: www.sebi.gov.in. UPI Bidders Bidding using the UPI Mechanism may apply through the SCSBs and mobile applications whose names appear on the website of SEBI, as updated from time to time. Axis Bank Limited and HDFC Bank Limited have been appointed as the Sponsor Banks for the Issue, in accordance with the requirements of SEBI circular dated November 1, 2018 as amended. For Issue related queries, please contact the Book Running Lead Managers ("BRLMs") on their respective email IDs as mentioned below. For UPI related queries, investors can contact NPCI at the toll free number: 18001201740 and mail id: ipo.upi@npci.org.in.

In case of any revision in the Price Band, the Bid/Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company, the Promoter Selling Shareholders and the Investor Selling Shareholders may, in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum of three Working Days, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Syndicate Member and by intimation to the Designated Intermediaries and the Sponsor Banks, as applicable.

This Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the Securities Contract (Regulation) Rules, 1957 ("SCRR") read with Regulation 31 of the SEBI ICDR Regulations and in compliance with Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs"), and such portion, the "QIB Portion", provided that our Company, in consultation with the BRLMs, may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis ("Anchor Investor Portion"). One-third of the Anchor Investor Portion shall be reserved for the domestic Mutual Funds, subject to valid Bids being received from the domestic Mutual Funds at or above the price at which allocation will be made to Anchor Investors ("Anchor Investor Allocation Price") in accordance with the SEBI ICDR Regulations. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) (the "Net QIB Portion"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only, subject to valid Bids being received at or above the Offer Price, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to QIB Bidders (other than Anchor Investors) including Mutual Funds subject to valid Bids being received at or above the Offer Price. Further, not less than 15% of the Offer shall be available for allocation to Non-Institutional Bidders (out of which one-third of the portion available to Non-Institutional Bidders shall be reserved for Bidders with an application size of more than ₹ 0.20 million and up to ₹ 1.00 million and two-thirds shall be reserved for Bidders with an application size of more than ₹ 1.00 million, provided that the unsubscribed portion in either of the aforementioned sub-categories may be allocated to Bidders in the other sub-category) and not less than 35% of the Offer shall be available for allocation to Retail Individual Bidders in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. All Bidders, other than Anchor Investors, are required to participate in the Offer by mandatorily utilising the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA Account (as defined hereinafter) and UPI ID in case of UPI Bidders (as defined hereinafter), as applicable, pursuant to which their corresponding Bid Amounts will be blocked by the Self Certified Syndicate Banks ("SCSBs") or by the Sponsor Banks under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For further details, see "Offer Procedure" on page 425 of the RHP.

Bidders/ Applicants should ensure that DP ID, PAN, Client ID and UPI ID (for RIBs bidding through the UPI mechanism) are correctly filled in the Bid cum Application Form. The DP ID, PAN and Client ID provided in the Bid cum Application Form should match with the DP ID, PAN, Client ID available in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidders/ Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active. Bidders/Applicants should note that on the basis of the PAN, DP ID, Client ID and UPI ID (for RIBs bidding through the UPI mechanism) as provided in the Bid cum Application Form, the Bidder/Applicant may be deemed to have authorised the Depositories to provide to the Registrar to the Offer, any requested Demographic Details of the Bidder/Applicant as available on the records of the depositories. These Demographic Details may be used, among other things, for giving Allotment Advice or unblocking of ASBA Account or for other correspondence(s) related to the Offer. Bidders/Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Bidders'/Applicants' sole risk. Investors must ensure that their PAN is linked with

Aadhaar and are in compliance with the notification issued by Central Board of Direct Taxes notification dated February 13, 2020 and read with press releases dated June 25, 2021, September 17, 2021 and March 28, 2023 and any subsequent press releases in this regard.

CONTENTS OF THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AS REGARDS ITS OBJECTS: For information on the main objects of the Company, please see the section "History and Certain Corporate Matters" on page 212 of the RHP. The Memorandum of Association of the Company is a material document for inspection in relation to the Offer. For further details, please see the section titled "Material Contracts and Documents for Inspection" on page 480 of the RHP.

LIABILITY OF THE MEMBERS OF THE COMPANY: Limited by shares.

AMOUNT OF SHARE CAPITAL OF THE COMPANY AND CAPITAL STRUCTURE: As on the date of the RHP, the authorised share capital of the Company is ₹1,050,000,000 divided into 105,000,000 Equity Shares of face value of ₹ 10 each, ₹ 200,000,000 divided into 20,000,000 CCPs of face value of ₹ 10 each and ₹ 111,000,000 divided into 11,100,000 Series A CCPs of face value of ₹ 10 each. The issued, subscribed and paid-up share capital of the Company is ₹ 784,073,870 divided into 78,407,387 Equity Shares of face value of ₹10 each. For details, please see the section titled "Capital Structure" beginning on page 98 of the RHP.

NAMES OF SIGNATORIES TO THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AND THE NUMBER OF EQUITY SHARES SUBSCRIBED BY THEM: The initial signatories to the Memorandum of Association are Bajrang Bothra, Ajay DD Singhania and Nikhil Bothra who subscribed to 48,172,261 equity shares each bearing face value of ₹10. For details of the share capital history and capital structure of our Company, please see the section entitled "Capital Structure" beginning on page 98 of the RHP.

LISTING: The Equity Shares offered through the Red Herring Prospectus are proposed to be listed on the Stock Exchanges. Our Company has received 'in-principle' approvals from BSE and NSE for the listing of the Equity Shares pursuant to their respective letters each dated October 6, 2023. For the purposes of the Offer, BSE is the Designated Stock Exchange. A copy of the Red Herring Prospectus and the Prospectus shall be filed with the RoC in accordance with Sections 26(4) and 32 of the Companies Act, 2013. For details of the material contracts and documents available for inspection from the date of the Red Herring Prospectus until the Bid/Offer Closing Date, see "Material Contracts and Documents for Inspection" on page 480 of the RHP.

DISCLAIMER CLAUSE OF THE SECURITIES AND EXCHANGE BOARD OF INDIA ("SEBI"): SEBI only gives its observations on the offer documents and this does not constitute approval of either the Offer or the specified securities or the offer document. The investors are advised to refer to page 403 of the RHP for the full text of the disclaimer clause of SEBI.

DISCLAIMER CLAUSE OF NSE: It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to page 405 of the RHP for the full text of the disclaimer clause of NSE.

DISCLAIMER CLAUSE OF BSE (DESIGNATED STOCK EXCHANGE): It is to be distinctly understood that the permission given by BSE should not in any way be deemed or construed that the RHP has been cleared or approved by BSE nor does it certify the correctness or completeness of any of the contents of the RHP. The investors are advised to refer to page 405 of the RHP for the full text of the disclaimer clause of BSE.

GENERAL RISKS: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" on page 41 of the RHP.

BOOK RUNNING LEAD MANAGERS			REGISTRAR TO THE OFFER	COMPANY SECRETARY AND COMPLIANCE OFFICER
 Axis Capital Limited 1 st Floor, Axis House, C-2 Wadia International Centre Pandurang Budhkar Marg, Worli Mumbai 400 025, Maharashtra, India Telephone: +91 22 4325 2183 Email: epack.ipo@axiscap.in Investor grievance email: complaints@axiscap.in Website: www.axiscapital.co.in Contact Person: Sagar Jatakiya / Mayuri Arya SEBI Registration No.: INM000012029	 DAM Capital Advisors Limited One BKC, Tower C, 15th Floor, Unit No. 1511, Bandra Kurla Complex, Bandra (East), Mumbai 400 051, Maharashtra, India Telephone: +91 22 4202 2500 Email: epack.ipo@damcapital.in Investor grievance email: complaint@damcapital.in Website: www.damcapital.in Contact Person: Anurag Byas SEBI Registration No.: MB/INM000011336	 ICICI Securities Limited^A ICICI Venture House, Appasaheb Marathe Marg, Prabhadevi Mumbai 400 025, Maharashtra, India Telephone: + 91 22 6807 7100 Email: epack.ipo@icicisecurities.com Investor grievance email: customer-care@icicisecurities.com Website: www.icicisecurities.com Contact Person: Ashik Joisar / Gaurav Mittal SEBI Registration No.: INM000011179	 KFin Technologies Limited (formerly known as KFin Technologies Private Limited) Selenium, Tower B, Plot No - 31 and 32, Gachibowli, Financial District Nanakramguda, Serilingampally, Hyderabad 500 032, Telangana, India Telephone: + 91 40 6716 2222 / 1800 3094001 Email: epack.ipo@kfintech.com Investor grievance email: enward.ris@kfintech.com Website: www.kfintech.com Contact person: M Murali Krishna SEBI Registration No: INR000000221	Esha Gupta TR - 901, AIF 142 Noida, 9 th Floor, Plot Number 21 and 21A, Sector 142, Noida 201 304, Uttar Pradesh, India Telephone: +91 120 496 9771; Email: investors_ed@epack.in Investors may contact the Company Secretary and Compliance Officer or the Registrar to the Offer in case of any pre-Offer or post-Offer related grievances including non-receipt of letters of Allotment, noncredit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode, etc. For all Offer related queries and for redressal of complaints, Investors may also write to the BRLMs.

^AIn compliance with the proviso to regulation 21A and explanation (iii) to regulation 21A of the SEBI (Merchant Bankers) Regulations, 1992, and regulation 23(3) of the SEBI ICDR Regulations, ICICI Securities Limited will be involved in only the marketing of the Offer. ICICI Securities Limited has signed the due diligence certificate and has been disclosed as a BRLM for the Offer

Availability of the RHP: Investors are advised to refer to the RHP and the "Risk Factors" beginning on page 41 of the RHP, before applying in the Offer. A copy of the RHP shall be available on website of SEBI at www.sebi.gov.in and is available on the websites of the BRLMs, i.e. Axis Capital Limited at www.axiscapital.in, DAM Capital Advisors Limited at www.damcapital.in, ICICI Securities Limited at www.icicisecurities.com, respectively and on the websites of BSE and NSE at www.bseindia.com and www.nseindia.com, respectively.

Availability of the Abridged Prospectus: A copy of the abridged prospectus is available on the website of the Company, the BRLMs and the Registrar to the offer at www.epackdurable.com, www.axiscapital.co.in, www.damcapital.in, www.icicisecurities.com and www.kfintech.com.

Availability of Bid-cum-Application Forms: Bid-cum-Application Forms can be obtained from the Registered Office of the Company, EPACK DURABLE LIMITED, Telephone: +91 120 496 9771; Axis Capital Limited, Telephone: +91 22 4325 2183, DAM Capital Advisors Limited, Telephone: +91 22 4202 2500, ICICI Securities Limited, Telephone: + 91 22 6807 7100 and at the select locations of the Sub-syndicate Members (as given below), SCSBs, Registered Brokers, RTAs and CDPs participating in the Offer. ASBA Forms will also be available on the websites of BSE and NSE and the Designated Branches of SCSBs, the list of which is available at websites of the Stock Exchanges and SEBI.

Sub-syndicate members: Almondz Global Securities Limited, Anand Rathi Share & Stock Brokers Limited, Anand Rathi Share & Stock Brokers Limited, Anand Share Consultancy, ANS Pvt Limited, Ashwani Dandia & Co, Axis Securities Limited, Centrum Broking Limited, Centrum Wealth Management Ltd, Choice Equity Broking Private Limited, DB(International) Stock Brokers Ltd, Eureka Stock & Share Broking Services Ltd, G Raj & Co. (Consultants) Limited, Jaganputra Fiscal Services Pvt. Ltd, HDFC SECURITIES Limited, Inventure Growth & Securities Ltd, IDBI Capital Markets & Securities Ltd, Jhaveri Securities, JM Financial Services Limited, Kalpataru Multiplier Limited, Keynote Capitals Limited, KJMC Capital Market Services Limited, Kotak Securities Limited, LKP Securities Limited, Marwadi Shares & Finance, Motilal Oswal Financial Services Limited, Nirmal Bang Securities Pvt Limited, Nuvama Wealth and Investment Limited (Edelweiss Broking Limited), Patel Wealth Advisors Pvt Limited, Prabhudas Lilladher Pvt Limited, Pravin Ratilal Share & Stock Brokers Limited, Religare Broking Limited, RR Equity Brokers Pvt Limited, SBICAP Securities Limited, SMC Global Securities Limited, Systematic Shares and Stocks (India) Limited, Tanna Financial Services, Trade Bulls Securities (P) Ltd, Yes Securities (India) Limited.

Syndicate member: Sharekhan Limited.

Escrow Collection Bank: HDFC Bank Limited.

Refund Bank: HDFC Bank Limited.

Public Offer Bank: Axis Bank Limited.

Sponsor Banks: Axis Bank Limited and HDFC Bank Limited.

UPI: UPI Bidders can also bid through UPI Mechanism.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

For EPACK DURABLE LIMITED
On behalf of the Board of Directors

Sd/-
Esha Gupta
Company Secretary and Compliance Officer

Place: Noida
Date: January 15, 2024

EPACK DURABLE LIMITED is proposing, subject to applicable statutory and regulatory requirements and receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the RHP with the RoC. The RHP shall be available on the website of the Company at www.epackdurable.com, the website of the SEBI at www.sebi.gov.in, the websites of the Stock Exchanges, i.e., the BSE Limited and the National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively, and websites of the BRLMs, i.e., Axis Capital Limited, at www.axiscapital.co.in, DAM Capital Advisors Limited, at www.damcapital.in and ICICI Securities Limited at www.icicisecurities.com respectively. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section entitled "Risk Factors" of the RHP on page 41. Potential investors should not rely on the DRHP for making any investment decision instead investors shall rely on RHP filed with the RoC.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended ("U.S. Securities Act") or any state securities laws in the United States, and unless so registered, and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U. S. state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States in offshore transactions in reliance on Regulation S and the applicable laws of each jurisdictions where such offers and sales are made. There will be no public offering of Equity Shares in the United States.

Adfactors



Hero MotoCorp Limited
CIN: L35911DL1984PLC017354,
Regd. Office : The Grand Plaza, Plot No 2, Nelson Mandela Road,
Vasant Kunj - Phase-II, New Delhi - 110070
Phone No. 011-46044220 | Fax No. 011-46044399
E-mail: secretarial@heromotocorp.com,
Website: www.heromotocorp.com

PUBLIC NOTICE FOR ISSUE OF DUPLICATE SHARE CERTIFICATES
Members of the general public and existing shareholders of **Hero MotoCorp Ltd.** ('Company') are hereby informed that the Original Share Certificates, details of which are given hereunder have been reported lost/misplaced/stolen/not received and that pursuant to requests received from concerned shareholders, the Company intends to issue duplicate share certificates in lieu of the said original Share Certificates (Face Value Rs.2/-) in their favour :

Folio No.	Shareholder Name(s)	Face Value	Distinctive Nos.	Certificate No.(s)	No. of Shares
HML0100564	SUNIL MUNOT	FV.10/-	32532992-32533041 32533042-32533047	358657 358658	50 26
HML0048043	MANISH TANDON	FV.10/-	158721926-158722205 2415866-2415915 34224859-34224908	528479 48327 393266	50 50 50
HML0035075	P CHINNUSWAMY	FV.2/-	45595516-45595635 162030056-162030555	509887 523442	120 500
HML0088907	P CHINNUSWAMY	FV.2/-	44880386-44880820	508446	435
HML0023247	BALARAJU KATTA BHAGAVAN	FV.2/-	47649836-47651115	514103	1280
HML0023489	SHEELA CHANANA RAJEEV CHANANA	FV.10/-	12187306-12187325	507327	20
HML0081998	LAKSHMI KRISH PENNATHUR	FV.10/-	4119216-4119285 21014597-21014646	82394 344934	50 50
HML0081999	LAKSHMI KRISH PENNATHUR	FV.10/-	47228676-47229175 4119266-4119315 21014647-21014696	513270 82395 344935	500 50 50
HML0049594	JASWINDER NARANG	FV.10/-	22192176-47229675 2493716-2493765 19763630-19763639 19763640-19763641 34225121-34225170 34225171-34225182	513271 49884 303741 303742 393272 393273	50 10 10 10 12 12
HML0031359	S R PERUMAL S P SRINIVASAN	FV.2/-	40305086-40305335	500677	250

Any person having objection to issue of duplicate Share Certificates, as mentioned herein above, may submit the same, in writing, with the Company marked to the 'Secretarial Department' at its Registered Office or send an email at secretarial@heromotocorp.com within 7 days from the date of publication of this Notice. In the meanwhile, members of the public are hereby cautioned against dealing in the above mentioned Share Certificates.

For Hero MotoCorp Ltd.
Sd/-
Dhiraj Kapoor
Company Secretary & Compliance Officer

FORM B
PUBLIC ANNOUNCEMENT
[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]
FOR THE ATTENTION OF THE STAKEHOLDERS OF DILIP CHHABRIA DESIGN PVT. LTD.

PARTICULARS	DETAILS
1. NAME OF CORPORATE DEBTOR	DILIP CHHABRIA DESIGN PVT. LTD.
2. Date of Incorporation of Corporate Debtor	14.06.1993
3. Authority under which Corporate Debtor is Incorporated/Registered	RoC - Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U99999MH1993PTC072371
5. Address of the registered office & principal office (if any) of Corporate Debtor	Registered Office Address: Keytuo Industrial Area, Kondivita Road, MIDC, Andheri East, Mumbai, Maharashtra 400059. Factory Office Address: 128/A, Sanghavi Compound, Old Mumbai Pune Road, Chinchwad, Pune-411019, Maharashtra And Siyat House, 42, Milestone, Delhi, Jaipur NH-R-8, Kirki Dhaua, Gurgaon-122 003, Haryana
6. Date of closure of Insolvency Resolution Process	11.10.2023
7. Liquidation commencement date of Corporate Debtor	11.10.2023 (Order uploaded on NCLT website on 12.01.2024)
8. Name & Registration Number of Insolvency Professional acting as Liquidator	Mr. Jigar P. Shah Regn No.: IBBVI/PA-001/IP-P01121/2018-19/11820
9. Address and Email of the liquidator as registered with the Board	Registered Address: B/801 Gopal Place, Nr. Shiromani Complex, Nehrunagar Cross Road, Nehrunagar, Ahmedabad - 380015. Email: ip.jigar@gmail.com
10. Address and e-mail to be used for correspondence with the liquidator	Address: B/801 Gopal Place, Nr. Shiromani Complex, Nehrunagar Cross Road, Nehrunagar, Ahmedabad - 380015. Email: liq.dodesign@gmail.com
11. Last date for submission of Claims	11/02/2024

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of liquidation of **DILIP CHHABRIA DESIGN PVT. LTD** on **11/02/2023** (Order uploaded on NCLT website on 12.01.2024).

The stakeholders of **DILIP CHHABRIA DESIGN PVT. LTD** are hereby called upon to submit their claims with proof on or before **11/02/2024** to the liquidator at the address mentioned against entry No. 10. The proof of claims is to be submitted by way of the following specified forms:

- Form C: For Proof of claims by Operational Creditors except Workmen and Employees
- Form D: For Proof of claims by Financial Creditors
- Form E: For Proof of claim by a Workman or an Employee
- Form F: For Proof of claims by Authorized Representative of Workmen and Employees
- Form G: For claims by creditors (other than Operational and Financial Creditors).

The above-mentioned forms can be downloaded from the website www.ibbi.gov.in/home/downloads under the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties. (Jigar Shah) Liquidator

Date : 16.01.2024
Place : Ahmedabad

In the matter of **DILIP CHHABRIA DESIGN PVT. LTD**
Registration No.: IBBVI/PA-001/IP-P01121/2018-19/11820



Bharat Rasayan Limited
Regd. Office: 1501, Vikram Tower, Rajendra Place, New Delhi - 110008.
CIN: L24119DL1989PLC036264
Email: investors.brl@bharatgroup.co.in Website: www.bharatgroup.co.in

NOTICE is hereby given, pursuant to Regulation 29 read with Regulation 47 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (Listing Regulations), that a meeting of the Board of Directors of the Company is scheduled to be held on Tuesday, February 13, 2024, inter-alia, to consider and approve the standalone & consolidated unaudited financial results of the Company for the quarter and nine months ended December 31, 2023.

The said Notice may be accessed on the Company's website at <https://www.bharatgroup.co.in> and may also be accessed on the Listed Stock Exchange website at <https://www.nseindia.com>.

Further, the Trading Window of the Company shall remain closed from January 15, 2024 to February 15, 2024 (both days inclusive) for the specified persons in terms of Code of Conduct of the Company to regulate, monitor and report of trading in Company's securities by insiders framed under the SEBI (Prohibition of Insider Trading) Regulations, 2015.

For BHARAT RASAYAN LIMITED
Sd/-
(NIKITA CHADHA)
Company Secretary

New Delhi
January 15, 2024

PUBLIC NOTICE
INTEGRA CAPITAL LIMITED
(CIN: L74899DL1990PLC040042)
IN THE MATTER OF CHANGE OF NAME FROM INTEGRA CAPITAL MANAGEMENT LIMITED TO INTEGRA CAPITAL LIMITED

This is with reference to RBI letter PV. (NBFC-BL) Serial 541/S05.09.035/2023-24 dated 25.7.2023 it is hereby informed that Integra Capital Management Limited, originally incorporated on 02/05/1990 under the companies act, 1956 as Integra Capital Management Limited has changed its name to Integra Capital Limited vide approval letter dated 10/10/2023.

Further, it is informed that pursuant to Section 45-IA of the RBI Act, 1934, the company has been issued a new certificate of registration with respect to approval by Reserve Bank of India dated 05th January, 2024.

All stakeholders are requested to take note of the above information.

By order of the board of directors
Sd/-
Tarun Vohra
(Managing Director)

Place: Delhi
Date: 16-01-2024

"IMPORTANT"

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Essar Electric Power Development Corporation Limited
Essar House, 11 K. K. Marg, Mahalaxmi, Mumbai – 400034, India.

NOTICE

1. **Essar Electric Power Development Corporation Limited ("EEPDDL")**, having its office at Essar House, 11 K.K. Marg, Mahalaxmi, Mumbai – 400034, India has made an application for surrender of Category II Inter-State Trading License before Central Electricity Regulatory Commission, New Delhi in accordance with CERC (Procedure, Terms and Conditions of Trading License and other related matters) Regulations, 2020 and amendment thereof ("Regulations").

2. EEPDDL has duly complied with the requisites for surrender of license as per Regulation 20(3) of the Regulations.

3. Complete application filed before Ld. CERC is available at www.essar.com for access by any person.

4. Objections or suggestions, if any, be filed before the Secretary, Central Electricity Regulatory Commission, 3rd & 4th Floor, Chandertok Building, 36, Janpath, New Delhi- 110001 with a copy of the objection(s) suggestion(s) to the applicant or its authorized agent, within 30 days of the publication of the notice in the newspaper.

Sd/-
Rajmohan Thirunavukarasu
Director

Place: Mumbai
Date: 15-01-2024



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...continued from previous page.

THE EQUITY SHARES OF OUR COMPANY WILL GET LISTED ON MAIN BOARD PLATFORM OF BSE AND NSE.

ASBA[#]
UNIFIED PAYMENTS INTERFACE

Simple, Safe, Smart way of Application!!!

***Applications Supported by Blocked Amount ("ASBA") is a better way of applying to offers by simply blocking the fund in the bank account. For further details, check section on ASBA. Mandatory in public issues. No cheque will be accepted.**



UPI
UNIFIED PAYMENTS INTERFACE

UPI-Now available in ASBA for all individual investors applying in public issues where the application amount is up to ₹500,000, applying through Registered Brokers, Syndicate, CDPs & RTAs. Retail Individual Bidders and Non-Institutional Bidders also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Investors are required to ensure that the bank account used for bidding is linked to their PAN. Bidders must ensure that their PAN is linked with Aadhaar and are in compliance with CBDT notification dated February 13, 2020 and read with press release dated September 17, 2021 and CBDT circular no. 7 of 2022, dated March 30, 2022, read with press release dated March 28, 2023.

ASBA has to be availed by all the investors except Anchor Investors. UPI may be availed by (i) Retail Individual Investors in the Retail Portion; (ii) Non-Institutional Investors with an application size of up to ₹ 500,000 in the Non-Institutional Portion. For details on the ASBA and UPI process, please refer to the details given in the Bid Cum Application Form and abridged prospectus and also please refer to the section "Offer Procedure" on page 425 of the RHP. The process is also available on the website of Association of Investment Bankers of India ("AIBI") and Stock Exchanges and in the General Information Document. The Bid Cum Application Form and the Abridged Prospectus can be downloaded from the websites of BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE"), and together with BSE, the "Stock Exchanges" and can be obtained from the list of banks that is displayed on the website of SEBI at www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmid=35 and www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmid=43, respectively as updated from time to time. For the list of UPI apps and banks live on IPO, please refer to the link: www.sebi.gov.in. UPI Bidders Bidding using the UPI Mechanism may apply through the SCSBs and mobile applications whose names appear on the website of SEBI, as updated from time to time. Axis Bank Limited and HDFC Bank Limited have been appointed as the Sponsor Banks for the Issue, in accordance with the requirements of SEBI circular dated November 1, 2018 as amended. For Issue related queries, please contact the Book Running Lead Managers ("BRLMs") on their respective email IDs as mentioned below. For UPI related queries, investors can contact NPCI at the toll free number: 18001201740 and mail id: ipo.upi@npci.org.in.

In case of any revision in the Price Band, the Bid/Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company, the Promoter Selling Shareholders and the Investor Selling Shareholders may, in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum of three Working Days, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Syndicate Member and by intimation to the Designated Intermediaries and the Sponsor Banks, as applicable.

This Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the Securities Contract (Regulation) Rules, 1957 ("SCRR") read with Regulation 31 of the SEBI ICDR Regulations and in compliance with Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs"), and such portion, the "QIB Portion", provided that our Company, in consultation with the BRLMs, may allocate up to 80% of the QIB Portion to Anchor Investors on a discretionary basis ("Anchor Investor Portion"). One-third of the Anchor Investor Portion shall be reserved for the domestic Mutual Funds, subject to valid Bids being received from the domestic Mutual Funds at or above the price at which allocation will be made to Anchor Investors ("Anchor Investor Allocation Price") in accordance with the SEBI ICDR Regulations. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) (the "Net QIB Portion"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only, subject to valid Bids being received at or above the Offer Price, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to QIB Bidders (other than Anchor Investors) including Mutual Funds subject to valid Bids being received at or above the Offer Price. Further, not less than 15% of the Offer shall be available for allocation to Non-Institutional Bidders (out of which one-third of the portion available to Non-Institutional Bidders shall be reserved for Bidders with an application size of more than ₹ 0.20 million and up to ₹ 1.00 million and two-thirds shall be reserved for Bidders with an application size of more than ₹ 1.00 million, provided that the unsubscribed portion in either of the aforementioned sub-categories may be allocated to Bidders in the other sub-category) and not less than 35% of the Offer shall be available for allocation to Retail Individual Bidders in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. All Bidders, other than Anchor Investors, are required to participate in the Offer by mandatorily utilising the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA Account (as defined hereinafter) and UPI ID in case of UPI Bidders (as defined hereinafter), as applicable, pursuant to which their corresponding Bid Amounts will be blocked by the Self Certified Syndicate Banks ("SCSBs") or by the Sponsor Banks under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For further details, see "Offer Procedure" on page 425 of the RHP.

Bidders/ Applicants should ensure that DP ID, PAN, Client ID and UPI ID (for RIBs bidding through the UPI mechanism) are correctly filled in the Bid cum Application Form. The DP ID, PAN and Client ID provided in the Bid cum Application Form should match with the DP ID, PAN, Client ID available in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidders/ Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active. Bidders/Applicants should note that on the basis of the PAN, DP ID, Client ID and UPI ID (for RIBs bidding through the UPI mechanism) as provided in the Bid cum Application Form, the Bidder/Applicant may be deemed to have authorised the Depositories to provide to the Registrar to the Offer, any requested Demographic Details of the Bidder/Applicant as available on the records of the depositories. These Demographic Details may be used, among other things, for giving Allotment Advice or unblocking of ASBA Account or for other correspondence(s) related to the Offer. Bidders/Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Bidders'/Applicants' sole risk. Investors must ensure that their PAN is linked with

Aadhaar and are in compliance with the notification issued by Central Board of Direct Taxes notification dated February 13, 2020 and read with press releases dated June 25, 2021, September 17, 2021 and March 28, 2023 and any subsequent press releases in this regard.

CONTENTS OF THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AS REGARDS ITS OBJECTS: For information on the main objects of the Company, please see the section "History and Certain Corporate Matters" on page 212 of the RHP. The Memorandum of Association of the Company is a material document for inspection in relation to the Offer. For further details, please see the section titled "Material Contracts and Documents for Inspection" on page 480 of the RHP.

LIABILITY OF THE MEMBERS OF THE COMPANY: Limited by shares.

AMOUNT OF SHARE CAPITAL OF THE COMPANY AND CAPITAL STRUCTURE: As on the date of the RHP, the authorised share capital of the Company is ₹1,050,000,000 divided into 105,000,000 Equity Shares of face value of ₹ 10 each, ₹ 200,000,000 divided into 20,000,000 CCPs of face value of ₹ 10 each and ₹ 111,000,000 divided into 11,100,000 Series A CCPs of face value of ₹ 10 each. The issued, subscribed and paid-up share capital of the Company is ₹ 784,073,870 divided into 78,407,387 Equity Shares of face value of ₹10 each. For details, please see the section titled "Capital Structure" beginning on page 98 of the RHP.

NAMES OF SIGNATORIES TO THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AND THE NUMBER OF EQUITY SHARES SUBSCRIBED BY THEM: The initial signatories to the Memorandum of Association are Bajrang Bothra, Ajay DD Singhania and Nikhil Bothra who subscribed to 48,172,261 equity shares each bearing face value of ₹10. For details of the share capital history and capital structure of our Company, please see the section entitled "Capital Structure" beginning on page 98 of the RHP.

LISTING: The Equity Shares offered through the Red Herring Prospectus are proposed to be listed on the Stock Exchanges. Our Company has received 'in-principle' approvals from BSE and NSE for the listing of the Equity Shares pursuant to their respective letters each dated October 6, 2023. For the purposes of the Offer, BSE is the Designated Stock Exchange. A copy of the Red Herring Prospectus and the Prospectus shall be filed with the RoC in accordance with Sections 26(4) and 32 of the Companies Act, 2013. For details of the material contracts and documents available for inspection from the date of the Red Herring Prospectus until the Bid/Offer Closing Date, see "Material Contracts and Documents for Inspection" on page 480 of the RHP.

DISCLAIMER CLAUSE OF THE SECURITIES AND EXCHANGE BOARD OF INDIA ("SEBI"): SEBI only gives its observations on the offer documents and this does not constitute approval of either the Offer or the specified securities or the offer document. The investors are advised to refer to page 403 of the RHP for the full text of the disclaimer clause of SEBI.

DISCLAIMER CLAUSE OF NSE: It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to page 405 of the RHP for the full text of the disclaimer clause of NSE.

DISCLAIMER CLAUSE OF BSE (DESIGNATED STOCK EXCHANGE): It is to be distinctly understood that the permission given by BSE should not in any way be deemed or construed that the RHP has been cleared or approved by BSE nor does it certify the correctness or completeness of any of the contents of the RHP. The investors are advised to refer to page 405 of the RHP for the full text of the disclaimer clause of BSE.

GENERAL RISKS: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" on page 41 of the RHP.

BOOK RUNNING LEAD MANAGERS			REGISTRAR TO THE OFFER	COMPANY SECRETARY AND COMPLIANCE OFFICER
 AXISCAPITAL	 DAM CAPITAL	 ICICI Securities	 KFINTECH	Esha Gupta TR - 901, AIF 142 Noida, 9 th Floor, Plot Number 21 and 21A, Sector 142, Noida 201 304, Uttar Pradesh, India Telephone: +91 120 496 9771; Email: investors_ed@epack.in
Axis Capital Limited 1 st Floor, Axis House, C-2 Wadia International Centre Pandurang Budhkar Marg, Worli Mumbai 400 025, Maharashtra, India Telephone: +91 22 4325 2183 Email: epack.ipo@axiscap.in Investor grievance email: complaints@axiscap.in Website: www.axiscapital.co.in Contact Person: Sagar Jatakiya / Mayuri Arya SEBI Registration No.: INM000012029	DAM Capital Advisors Limited One BKC, Tower C, 15th Floor, Unit No. 1511, Bandra Kurla Complex, Bandra (East), Mumbai 400 051, Maharashtra, India Telephone: +91 22 4202 2500 Email: epack.ipo@damcapital.in Investor grievance email: complaint@damcapital.in Website: www.damcapital.in Contact Person: Anurag Byas SEBI Registration No.: MB/INM000011336	ICICI Securities Limited^a ICICI Venture House, Appasaheb Marathe Marg, Prabhadevi Mumbai 400 025, Maharashtra, India Telephone: + 91 22 6807 7100 Email: epack.ipo@icicisecurities.com Investor grievance email: customercare@icicisecurities.com Website: www.icicisecurities.com Contact Person: Ashik Joisar / Gaurav Mittal SEBI Registration No.: INM000011179	KFin Technologies Limited (formerly known as KFin Technologies Private Limited) Selenium, Tower B, Plot No - 31 and 32, Gachibowli, Financial District Nanakramguda, Serilingampally, Hyderabad 500 032, Telangana, India Telephone: + 91 40 6716 2222 / 1800 3094001 Email: epack.ipo@kfintech.com Investor grievance email: einward.ris@kfintech.com Website: www.kfintech.com Contact person: M Murali Krishna SEBI Registration No.: INR000000221	Investors may contact the Company Secretary and Compliance Officer or the Registrar to the Offer in case of any pre-Offer or post-Offer related grievances including non-receipt of letters of Allotment, noncredit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode, etc. For all Offer related queries and for redressal of complaints, Investors may also write to the BRLMs.

^aIn compliance with the proviso to regulation 21A and explanation (iii) to regulation 21A of the SEBI (Merchant Bankers) Regulations, 1992, and regulation 23(3) of the SEBI ICDR Regulations, ICICI Securities Limited will be involved in only the marketing of the Offer. ICICI Securities Limited has signed the due diligence certificate and has been disclosed as a BRLM for the Offer

Availability of the RHP: Investors are advised to refer to the RHP and the "Risk Factors" beginning on page 41 of the RHP, before applying in the Offer. A copy of the RHP shall be available on website of SEBI at www.sebi.gov.in and is available on the websites of the BRLMs, i.e. Axis Capital Limited at www.axiscapital.co.in, DAM Capital Advisors Limited at www.damcapital.in, ICICI Securities Limited at www.icicisecurities.com, respectively and on the websites of BSE and NSE at www.bseindia.com and www.nseindia.com, respectively.

Availability of the Abridged Prospectus: A copy of the abridged prospectus is available on the website of the Company, the BRLMs and the Registrar to the offer at www.epackdurable.com, www.axiscapital.co.in, www.damcapital.in, www.icicisecurities.com and www.kfintech.com.

Availability of Bid-cum-Application Forms: Bid-cum-Application Forms can be obtained from the Registered Office of the Company, EPACK DURABLE LIMITED, Telephone: +91 120 496 9771; Axis Capital Limited, Telephone: +91 22 4325 2183; DAM Capital Advisors Limited, Telephone: +91 22 4202 2500; ICICI Securities Limited, Telephone: + 91 22 6807 7100 and at the select locations of the Sub-syndicate Members (as given below), SCSBs, Registered Brokers, RTAs and CDPs participating in the Offer. ASBA Forms will also be available on the websites of BSE and NSE and the Designated Branches of SCSBs, the list of which is available at websites of the Stock Exchanges and SEBI.

Sub-syndicate members: Almondz Global Securities Limited, Anand Rathi Share & Stock Brokers Limited, Anand Rathi Share & Stock Brokers Limited, Anand Share Consultancy, ANS Pvt Limited, Ashwani Dandia & Co, Axis Securities Limited, Centrum Broking Limited, Centrum Wealth Management Ltd, Choice Equity Broking Private Limited, DB(International) Stock Broking Ltd, Eureka Stock & Share Broking Services Ltd, G Raj & Co. (Consultants) Limited, Jobanputra Fiscal Services Pvt. Ltd, HDFC SECURITIES Limited, Inventure Growth & Securities Ltd, IDBI Capital Markets & Securities Ltd, Jhaveri Securities, JM Financial Services Limited, Kalpataru Multiplier

Limited, Keynote Capitals Limited, KJMC Capital Market Services Limited, Kotak Securities Limited, LKP Securities Limited, Marwadi Shares & Finance, Motilal Oswal Financial Services Limited, Nirmal Bang Securities Pvt Limited, Nuvama Wealth and Investment Limited (Edelweiss Broking Limited), Patel Wealth Advisors Pvt Limited, Prabhudas Lilladher Pvt Limited, Pravin Ratilal Share & Stock Brokers Limited, Religare Broking Limited, RR Equity Brokers Pvt Limited, SBICAP Securities Limited, SMC Global Securities Limited, Systematx Shares and Stocks (India) Limited, Tanna Financial Services, Trade Bulls Securities (P) Ltd, Yes Securities (India) Limited.

Syndicate members: Sharekhan Limited.

Escrow Collection Bank: HDFC Bank Limited.

Refund Bank: HDFC Bank Limited.

Public Offer Bank: Axis Bank Limited.

Sponsor Banks: Axis Bank Limited and HDFC Bank Limited.

UPI: UPI Bidders can also bid through UPI Mechanism.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

For **EPACK DURABLE LIMITED**
On behalf of the Board of Directors

Sd/-
Esha Gupta
Company Secretary and Compliance Officer

Place: Noida
Date: January 15, 2024

EPACK DURABLE LIMITED is proposing, subject to applicable statutory and regulatory requirements and receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the RHP with the RoC. The RHP shall be available on the website of the Company at www.epackdurable.com, the website of the SEBI at www.sebi.gov.in, the websites of the Stock Exchanges, i.e., the BSE Limited and the National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively, and websites of the BRLMs, i.e., Axis Capital Limited, at www.axiscapital.co.in, DAM Capital Advisors Limited, at www.damcapital.in and ICICI Securities Limited at www.icicisecurities.com respectively. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section entitled "Risk Factors" of the RHP on page 41. Potential investors should not rely on the DRHP for making any investment decision instead investors shall rely on RHP filed with the RoC.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended ("U.S. Securities Act") or any state securities laws in the United States, and unless so registered, and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States in offshore transactions in reliance on Regulation S and the applicable laws of each jurisdictions where such offers and sales are made. There will be no public offering of Equity Shares in the United States.

Adfactors

financialexpress.epack.in

Kolkata



Hero MotoCorp Limited
CIN: L35911DL1984PLC017354,
Regd. Office : The Grand Plaza, Plot No 2, Nelson Mandela Road,
Vasant Kunj - Phase-II, New Delhi - 110070
Phone No. 011-46044220 | Fax No. 011-46044399
E-mail: secretarialho@heromotocorp.com,
Website: www.heromotocorp.com

PUBLIC NOTICE FOR ISSUE OF DUPLICATE SHARE CERTIFICATES
Members of the general public and existing shareholders of **Hero MotoCorp Ltd.** ('Company') are hereby informed that the Original Share Certificates, details of which are given hereunder have been reported lost/misplaced/stolen/not received and that pursuant to requests received from concerned shareholders, the Company intends to issue duplicate share certificates in lieu of the said original Share Certificates (Face Value Rs.2/-) in their favour :

Folio No.	Shareholder Name(s)	Face Value	Distinctive Nos.	Certificate No.(s)	No. of Shares
HML0100564	SUNIL MUNOT	FV.10/-	32532992-32533041 32533042-32533047	358657 358658	50 26
HML0048043	MANISH TANDON	FV.10/-	158721926-158722205 2415866-2415915 34224859-34224908	528479 48327 393266	50 50 50
HML0035075	P CHINNUSWAMY	FV.2/-	45595516-45595635 162030056-162030555	509887 523442	120 500
HML0088907	P CHINNUSWAMY	FV.2/-	44880386-44880820	508446	435
HML0023247	BALARAJU KATTA BHAGAVAN	FV.2/-	47649836-47651115	514103	1280
HML0023489	SHEELA CHANANA RAJEEV CHANANA	FV.10/-	12187306-12187325	507327	620
HML0081998	LAKSHMI KRISH PENNATHUR	FV.10/-	4119216-4119285 21014597-21014646	82394 344934	50 50
HML0081999	LAKSHMI KRISH PENNATHUR	FV.10/-	47228676-47229175 4119266-4119315 21014647-21014696	513270 82395 344935	500 50 50
HML0049594	JASWINDER NARANG	FV.10/-	2493716-2493765 19763630-19763639 19763640-19763641 34225121-34225170 34225171-34225182	49884 303741 303742 393272 393273	50 10 10 50 12
HML0031359	S R PERUMAL S P SRINIVASAN	FV.2/-	40305086-40305335	500677	250

Any person having objection to issue of duplicate Share Certificates, as mentioned herein above, may submit the same, in writing, with the Company marked to the 'Secretarial Department' at its Registered Office or send an email at secretarialho@heromotocorp.com within 7 days from the date of publication of this Notice. In the meanwhile, members of the public are hereby cautioned against dealing in the above mentioned Share Certificates.

For Hero MotoCorp Ltd.
Sd/-
Dhiraj Kapoor
Company Secretary & Compliance Officer

FORM B
PUBLIC ANNOUNCEMENT
[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]
FOR THE ATTENTION OF THE STAKEHOLDERS OF DILIP CHHABRIA DESIGN PVT. LTD.

PARTICULARS	DETAILS
1. NAME OF CORPORATE DEBTOR	DILIP CHHABRIA DESIGN PVT. LTD.
2. Date of Incorporation of Corporate Debtor	14.06.1993
3. Authority under which Corporate Debtor is Incorporated/Registered	RoC - Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U99999MH1993PTC072371
5. Address of the registered office & principal office (if any) of Corporate Debtor	Registered Office Address: Keytuo Industrial Area, Kondivita Road, MIDC, Andheri East, Mumbai, Maharashtra 400059. Factory Office Address: 128/A, Sanghavi Compound, Old Mumbai Pune Road, Chinchwad, Pune-411019, Maharashtra And Siyat House, 42, Milestone, Delhi, Jaipur NH-R-8, Kirki Dhaua, Gurgaon-122 003, Haryana
6. Date of closure of Insolvency Resolution Process	11.10.2023
7. Liquidation commencement date of Corporate Debtor	11.10.2023 (Order uploaded on NCLT website on 12.01.2024)
8. Name & Registration Number of Insolvency Professional acting as Liquidator	Mr. Jigar P. Shah Regn No.: IBBVI/PA-001/IP-P01121/2018-19/11820
9. Address and Email of the liquidator as registered with the Board	Registered Address: B/801 Gopal Place, Nr. Shiromani Complex, Nehrunagar Cross Road, Nehrunagar, Ahmedabad - 380015. Email: ip.jigar@gmail.com
10. Address and e-mail to be used for correspondence with the liquidator	Address: B/801 Gopal Place, Nr. Shiromani Complex, Nehrunagar Cross Road, Nehrunagar, Ahmedabad - 380015. Email: liq.dodesign@gmail.com
11. Last date for submission of Claims	11/02/2024

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of liquidation of **DILIP CHHABRIA DESIGN PVT. LTD** on **11/02/2024** (Order uploaded on NCLT website on 12.01.2024).

The stakeholders of **DILIP CHHABRIA DESIGN PVT. LTD** are hereby called upon to submit their claims with proof on or before **11/02/2024** to the liquidator at the address mentioned against entry No. 10. The proof of claims is to be submitted by way of the following specified forms:

- Form C: For Proof of claims by Operational Creditors except Workmen and Employees
- Form D: For Proof of claims by Financial Creditors
- Form E: For Proof of claim by a Workman or an Employee
- Form F: For Proof of claims by Authorized Representative of Workmen and Employees
- Form G: For claims by creditors (other than Operational and Financial Creditors).

The above-mentioned forms can be downloaded from the website www.ibbi.gov.in/home/downloads under the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties. (Jigar Shah) Liquidator

Date : 16.01.2024
Place : Ahmedabad

In the matter of **DILIP CHHABRIA DESIGN PVT. LTD**
Registration No.: IBBVI/PA-001/IP-P01121/2018-19/11820



Bharat Rasayan Limited
Regd. Office: 1501, Vikram Tower, Rajendra Place, New Delhi - 110008.
CIN: L24119DL1989PLC036264
Email: investors.brl@bharatgroup.co.in Website: www.bharatgroup.co.in

NOTICE is hereby given, pursuant to Regulation 29 read with Regulation 47 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (Listing Regulations), that a meeting of the Board of Directors of the Company is scheduled to be held on Tuesday, February 13, 2024, inter-alia, to consider and approve the standalone & consolidated unaudited financial results of the Company for the quarter and nine months ended December 31, 2023.

The said Notice may be accessed on the Company's website at <https://www.bharatgroup.co.in> and may also be accessed on the Listed Stock Exchange website at <https://www.nseindia.com>.

Further, the Trading Window of the Company shall remain closed from January 15, 2024 to February 15, 2024 (both days inclusive) for the specified persons in terms of Code of Conduct of the Company to regulate, monitor and report of trading in Company's securities by insiders framed under the SEBI (Prohibition of Insider Trading) Regulations, 2015.

For BHARAT RASAYAN LIMITED
Sd/-
(NIKITA CHADHA)
Company Secretary

New Delhi
January 15, 2024

PUBLIC NOTICE
INTEGRA CAPITAL LIMITED
(CIN: L74899DL1990PLC040042)
IN THE MATTER OF CHANGE OF NAME FROM INTEGRA CAPITAL MANAGEMENT LIMITED TO INTEGRA CAPITAL LIMITED

This is with reference to RBI letter PV. (NBFC-BL) Serial 541/S05.09.035/2023-24 dated 25.7.2023 it is hereby informed that Integra Capital Management Limited, originally incorporated on 02/05/1990 under the companies act, 1956 as Integra Capital Management Limited has changed its name to Integra Capital Limited vide approval letter dated 10/10/2023.

Further, it is informed that pursuant to Section 45-IA of the RBI Act, 1934, the company has been issued a new certificate of registration with respect to approval by Reserve Bank of India dated 05th January, 2024.

All stakeholders are requested to take note of the above information.

By order of the board of directors
Sd/-
Tarun Vohra
(Managing Director)

Place: Delhi
Date: 16-01-2024

"IMPORTANT"

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Essar Electric Power Development Corporation Limited
Essar House, 11 K. K. Marg, Mahalaxmi, Mumbai - 400034, India.

NOTICE

1. **Essar Electric Power Development Corporation Limited ("EEPDDL")**, having its office at Essar House, 11 K.K. Marg, Mahalaxmi, Mumbai - 400034, India has made an application for surrender of Category II Inter-State Trading License before Central Electricity Regulatory Commission, New Delhi in accordance with CERC (Procedure, Terms and Conditions of Trading License and other related matters) Regulations, 2020 and amendment thereof ("Regulations").

2. EEPDDL has duly complied with the requisites for surrender of license as per Regulation 20(3) of the Regulations.

3. Complete application filed before Ld. CERC is available at www.essar.com for access by any person.

4. Objections or suggestions, if any, be filed before the Secretary, Central Electricity Regulatory Commission, 3rd & 4th Floor, Chandertok Building, 36, Janpath, New Delhi- 110001 with a copy of the objection(s) suggestion(s) to the applicant or its authorized agent, within 30 days of the publication of the notice in the newspaper.

Sd/-
Rajmohan Thirunavukarasu
Director

Place: Mumbai
Date: 15-01-2024



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...continued from previous page.

THE EQUITY SHARES OF OUR COMPANY WILL GET LISTED ON MAIN BOARD PLATFORM OF BSE AND NSE.

ASBA[#]


UNIFIED PAYMENTS INTERFACE

Simple, Safe, Smart way of Application!!!

*Applications Supported by Blocked Amount ("ASBA") is a better way of applying to offers by simply blocking the fund in the bank account. For further details, check section on ASBA. Mandatory in public issues. No cheque will be accepted.

UPI-Now available in ASBA for all individual investors applying in public issues where the application amount is up to ₹500,000, applying through Registered Brokers, Syndicate, CDPs & RTAs. Retail Individual Bidders and Non-Institutional Bidders also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Investors are required to ensure that the bank account used for bidding is linked to their PAN. Bidders must ensure that their PAN is linked with Aadhaar and are in compliance with CBDT notification dated February 13, 2020 and read with press release dated September 17, 2021 and CBDT circular no. 7 of 2022, dated March 30, 2022, read with press release dated March 28, 2023.

ASBA has to be availed by all the investors except Anchor Investors. UPI may be availed by (i) Retail Individual Investors in the Retail Portion; (ii) Non-Institutional Investors with an application size of up to ₹ 500,000 in the Non-Institutional Portion. For details on the ASBA and UPI process, please refer to the details given in the Bid Cum Application Form and abridged prospectus and also please refer to the section "Offer Procedure" on page 425 of the RHP. The process is also available on the website of Association of Investment Bankers of India ("AIBI") and Stock Exchanges and in the General Information Document. The Bid Cum Application Form and the Abridged Prospectus can be downloaded from the websites of BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE"), and together with BSE, the "Stock Exchanges" and can be obtained from the list of banks that is displayed on the website of SEBI at www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmid=35 and www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmid=43, respectively as updated from time to time. For the list of UPI apps and banks live on IPO, please refer to the link: www.sebi.gov.in. UPI Bidders Bidding using the UPI Mechanism may apply through the SCSBs and mobile applications whose names appear on the website of SEBI, as updated from time to time. Axis Bank Limited and HDFC Bank Limited have been appointed as the Sponsor Banks for the Issue, in accordance with the requirements of SEBI circular dated November 1, 2018 as amended. For Issue related queries, please contact the Book Running Lead Managers ("BRLMs") on their respective email IDs as mentioned below. For UPI related queries, investors can contact NPCI at the toll free number: 18001201740 and mail id: ipo.upi@npci.org.in.

In case of any revision in the Price Band, the Bid/Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company, the Promoter Selling Shareholders and the Investor Selling Shareholders may, in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum of three Working Days, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Syndicate Member and by intimation to the Designated Intermediaries and the Sponsor Banks, as applicable.

This Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the Securities Contract (Regulation) Rules, 1957 ("SCRR") read with Regulation 31 of the SEBI ICDR Regulations and in compliance with Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs"), and such portion, the "QIB Portion", provided that our Company, in consultation with the BRLMs, may allocate up to 80% of the QIB Portion to Anchor Investors on a discretionary basis ("Anchor Investor Portion"). One-third of the Anchor Investor Portion shall be reserved for the domestic Mutual Funds, subject to valid Bids being received from the domestic Mutual Funds at or above the price at which allocation will be made to Anchor Investors ("Anchor Investor Allocation Price") in accordance with the SEBI ICDR Regulations. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) (the "Net QIB Portion"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only, subject to valid Bids being received at or above the Offer Price, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to QIB Bidders (other than Anchor Investors) including Mutual Funds subject to valid Bids being received at or above the Offer Price. Further, not less than 15% of the Offer shall be available for allocation to Non-Institutional Bidders (out of which one-third of the portion available to Non-Institutional Bidders shall be reserved for Bidders with an application size of more than ₹ 0.20 million and up to ₹ 1.00 million and two-thirds shall be reserved for Bidders with an application size of more than ₹ 1.00 million, provided that the unsubscribed portion in either of the aforementioned sub-categories may be allocated to Bidders in the other sub-category) and not less than 35% of the Offer shall be available for allocation to Retail Individual Bidders in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. All Bidders, other than Anchor Investors, are required to participate in the Offer by mandatorily utilising the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA Account (as defined hereinafter) and UPI ID in case of UPI Bidders (as defined hereinafter), as applicable, pursuant to which their corresponding Bid Amounts will be blocked by the Self Certified Syndicate Banks ("SCSBs") or by the Sponsor Banks under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For further details, see "Offer Procedure" on page 425 of the RHP.

Bidders/ Applicants should ensure that DP ID, PAN, Client ID and UPI ID (for RIBs bidding through the UPI mechanism) are correctly filled in the Bid cum Application Form. The DP ID, PAN and Client ID provided in the Bid cum Application Form should match with the DP ID, PAN, Client ID available in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidders/ Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active. Bidders/Applicants should note that on the basis of the PAN, DP ID, Client ID and UPI ID (for RIBs bidding through the UPI mechanism) as provided in the Bid cum Application Form, the Bidder/Applicant may be deemed to have authorised the Depositories to provide to the Registrar to the Offer, any requested Demographic Details of the Bidder/Applicant as available on the records of the depositories. These Demographic Details may be used, among other things, for giving Allotment Advice or unblocking of ASBA Account or for other correspondence(s) related to the Offer. Bidders/Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Bidders'/Applicants' sole risk. Investors must ensure that their PAN is linked with

Aadhaar and are in compliance with the notification issued by Central Board of Direct Taxes notification dated February 13, 2020 and read with press releases dated June 25, 2021, September 17, 2021 and March 28, 2023 and any subsequent press releases in this regard.

CONTENTS OF THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AS REGARDS ITS OBJECTS: For information on the main objects of the Company, please see the section "History and Certain Corporate Matters" on page 212 of the RHP. The Memorandum of Association of the Company is a material document for inspection in relation to the Offer. For further details, please see the section titled "Material Contracts and Documents for Inspection" on page 480 of the RHP.

LIABILITY OF THE MEMBERS OF THE COMPANY: Limited by shares.

AMOUNT OF SHARE CAPITAL OF THE COMPANY AND CAPITAL STRUCTURE: As on the date of the RHP, the authorised share capital of the Company is ₹1,050,000,000 divided into 105,000,000 Equity Shares of face value of ₹ 10 each, ₹ 200,000,000 divided into 20,000,000 CCPs of face value of ₹ 10 each and ₹ 111,000,000 divided into 11,100,000 Series A CCPs of face value of ₹ 10 each. The issued, subscribed and paid-up share capital of the Company is ₹ 784,073,870 divided into 78,407,387 Equity Shares of face value of ₹10 each. For details, please see the section titled "Capital Structure" beginning on page 98 of the RHP.

NAMES OF SIGNATORIES TO THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AND THE NUMBER OF EQUITY SHARES SUBSCRIBED BY THEM: The initial signatories to the Memorandum of Association are Bajrang Bothra, Ajay DD Singhania and Nikhil Bothra who subscribed to 48,172,261 equity shares each bearing face value of ₹10. For details of the share capital history and capital structure of our Company, please see the section entitled "Capital Structure" beginning on page 98 of the RHP.

LISTING: The Equity Shares offered through the Red Herring Prospectus are proposed to be listed on the Stock Exchanges. Our Company has received 'in-principle' approvals from BSE and NSE for the listing of the Equity Shares pursuant to their respective letters each dated October 6, 2023. For the purposes of the Offer, BSE is the Designated Stock Exchange. A copy of the Red Herring Prospectus and the Prospectus shall be filed with the RoC in accordance with Sections 26(4) and 32 of the Companies Act, 2013. For details of the material contracts and documents available for inspection from the date of the Red Herring Prospectus until the Bid/Offer Closing Date, see "Material Contracts and Documents for Inspection" on page 480 of the RHP.

DISCLAIMER CLAUSE OF THE SECURITIES AND EXCHANGE BOARD OF INDIA ("SEBI"): SEBI only gives its observations on the offer documents and this does not constitute approval of either the Offer or the specified securities or the offer document. The investors are advised to refer to page 403 of the RHP for the full text of the disclaimer clause of SEBI.

DISCLAIMER CLAUSE OF NSE: It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to page 405 of the RHP for the full text of the disclaimer clause of NSE.

DISCLAIMER CLAUSE OF BSE (DESIGNATED STOCK EXCHANGE): It is to be distinctly understood that the permission given by BSE should not in any way be deemed or construed that the RHP has been cleared or approved by BSE nor does it certify the correctness or completeness of any of the contents of the RHP. The investors are advised to refer to page 405 of the RHP for the full text of the disclaimer clause of BSE.

GENERAL RISKS: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" on page 41 of the RHP.

BOOK RUNNING LEAD MANAGERS			REGISTRAR TO THE OFFER	COMPANY SECRETARY AND COMPLIANCE OFFICER
 Axis Capital Limited 1 st Floor, Axis House, C-2 Wadia International Centre Pandurang Budhkar Marg, Worli Mumbai 400 025, Maharashtra, India Telephone: +91 22 4325 2183 Email: epack.ipo@axiscap.in Investor grievance email: complaints@axiscap.in Website: www.axiscapital.co.in Contact Person: Sagar Jatakiya / Mayuri Arya SEBI Registration No.: INM000012029	 DAM Capital Advisors Limited One BKC, Tower C, 15th Floor, Unit No. 1511, Bandra Kurla Complex, Bandra (East), Mumbai 400 051, Maharashtra, India Telephone: +91 22 4202 2500 Email: epack.ipo@damcapital.in Investor grievance email: complaint@damcapital.in Website: www.damcapital.in Contact Person: Anurag Byas SEBI Registration No.: MB/INM000011336	 ICICI Securities Limited^a ICICI Venture House, Appasaheb Marathe Marg, Prabhadevi Mumbai 400 025, Maharashtra, India Telephone: + 91 22 6807 7100 Email: epack.ipo@icicisecurities.com Investor grievance email: customercare@icicisecurities.com Website: www.icicisecurities.com Contact Person: Ashik Joisar / Gaurav Mittal SEBI Registration No.: INM000011179	 KFin Technologies Limited (formerly known as KFin Technologies Private Limited) Selenium, Tower B, Plot No - 31 and 32, Gachibowli, Financial District Nanakramguda, Serilingampally, Hyderabad 500 032, Telangana, India Telephone: + 91 40 6716 2222 / 1800 3094001 Email: epack.ipo@kfintech.com Investor grievance email: einward.ris@kfintech.com Website: www.kfintech.com Contact person: M Murali Krishna SEBI Registration No.: INR000000221	Esha Gupta TR - 901, AIF 142 Noida, 9 th Floor, Plot Number 21 and 21A, Sector 142, Noida 201 304, Uttar Pradesh, India Telephone: +91 120 496 9771; Email: investors_ed@epack.in Investors may contact the Company Secretary and Compliance Officer or the Registrar to the Offer in case of any pre-Offer or post-Offer related grievances including non-receipt of letters of Allotment, noncredit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode, etc. For all Offer related queries and for redressal of complaints, Investors may also write to the BRLMs.

^aIn compliance with the proviso to regulation 21A and explanation (iii) to regulation 21A of the SEBI (Merchant Bankers) Regulations, 1992, and regulation 23(3) of the SEBI ICDR Regulations, ICICI Securities Limited will be involved in only the marketing of the Offer. ICICI Securities Limited has signed the due diligence certificate and has been disclosed as a BRLM for the Offer

Availability of the RHP: Investors are advised to refer to the RHP and the "Risk Factors" beginning on page 41 of the RHP, before applying in the Offer. A copy of the RHP shall be available on website of SEBI at www.sebi.gov.in and is available on the websites of the BRLMs, i.e. Axis Capital Limited at www.axiscapital.co.in, DAM Capital Advisors Limited at www.damcapital.in, ICICI Securities Limited at www.icicisecurities.com, respectively and on the websites of BSE and NSE at www.bseindia.com and www.nseindia.com, respectively.

Availability of the Abridged Prospectus: A copy of the abridged prospectus is available on the website of the Company, the BRLMs and the Registrar to the offer at www.epackdurable.com, www.axiscapital.co.in, www.damcapital.in, www.icicisecurities.com and www.kfintech.com.

Availability of Bid-cum-Application Forms: Bid-cum-Application Forms can be obtained from the Registered Office of the Company, EPACK DURABLE LIMITED, Telephone: +91 120 496 9771; Axis Capital Limited, Telephone: +91 22 4325 2183, DAM Capital Advisors Limited, Telephone: +91 22 4202 2500, ICICI Securities Limited, Telephone: + 91 22 6807 7100 and at the select locations of the Sub-syndicate Members (as given below), SCSBs, Registered Brokers, RTAs and CDPs participating in the Offer. ASBA Forms will also be available on the websites of BSE and NSE and the Designated Branches of SCSBs, the list of which is available at websites of the Stock Exchanges and SEBI.

Sub-syndicate members: Almondz Global Securities Limited, Anand Rathi Share & Stock Brokers Limited, Anand Rathi Share & Stock Brokers Limited, Anand Share Consultancy, ANS Pvt Limited, Ashwani Dandia & Co, Axis Securities Limited, Centrum Broking Limited, Centrum Wealth Management Ltd, Choice Equity Broking Private Limited, DB(International) Stock Brokers Ltd, Eureka Stock & Share Broking Services Ltd, G Raj & Co. (Consultants) Limited, Jobanputra Fiscal Services Pvt. Ltd, HDFC SECURITIES Limited, Inventure Growth & Securities Ltd, IDBI Capital Markets & Securities Ltd, Jhaveri Securities, JM Financial Services Limited, Kalpataru Multiplier

Limited, Keynote Capitals Limited, KJMC Capital Market Services Limited, Kotak Securities Limited, LKP Securities Limited, Marwadi Shares & Finance, Motilal Oswal Financial Services Limited, Nirmal Bang Securities Pvt Limited, Nuvama Wealth and Investment Limited (Edelweiss Broking Limited), Patel Wealth Advisors Pvt Limited, Prabhudas Lilladher Pvt Limited, Pravin Ratilal Share & Stock Brokers Limited, Religare Broking Limited, RR Equity Brokers Pvt Limited, SBICAP Securities Limited, SMC Global Securities Limited, Systematx Shares and Stocks (India) Limited, Tanna Financial Services, Trade Bulls Securities (P) Ltd, Yes Securities (India) Limited.

Syndicate members: Sharekhan Limited.

Escrow Collection Bank: HDFC Bank Limited.

Refund Bank: HDFC Bank Limited.

Public Offer Bank: Axis Bank Limited.

Sponsor Banks: Axis Bank Limited and HDFC Bank Limited.

UPI: UPI Bidders can also bid through UPI Mechanism.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

For **EPACK DURABLE LIMITED**
On behalf of the Board of Directors

Sd/-
Esha Gupta
Company Secretary and Compliance Officer

Place: Noida
Date: January 15, 2024

EPACK DURABLE LIMITED is proposing, subject to applicable statutory and regulatory requirements and receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the RHP with the RoC. The RHP shall be available on the website of the Company at www.epackdurable.com, the website of the SEBI at www.sebi.gov.in, the websites of the Stock Exchanges, i.e., the BSE Limited and the National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively, and websites of the BRLMs, i.e., Axis Capital Limited, at www.axiscapital.co.in, DAM Capital Advisors Limited, at www.damcapital.in and ICICI Securities Limited at www.icicisecurities.com respectively. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section entitled "Risk Factors" of the RHP on page 41. Potential investors should not rely on the DRHP for making any investment decision instead investors shall rely on RHP filed with the RoC.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended ("U.S. Securities Act") or any state securities laws in the United States, and unless so registered, and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States in offshore transactions in reliance on Regulation S and the applicable laws of each jurisdictions where such offers and sales are made. There will be no public offering of Equity Shares in the United States.

Adfactors



Hero MotoCorp Limited
CIN: L35911DL1984PLC017354,
Regd. Office : The Grand Plaza, Plot No.2, Nelson Mandela Road,
Vasant Kunj - Phase-II, New Delhi - 110070
Phone No. 011-46044220 | Fax No. 011-46044399
E-mail: secretarialho@heromotocorp.com
Website: www.heromotocorp.com

PUBLIC NOTICE FOR ISSUE OF DUPLICATE SHARE CERTIFICATES
Members of the general public and existing shareholders of Hero MotoCorp Ltd. ("Company") are hereby informed that the Original Share Certificates, details of which are given hereunder have been reported lost/misplaced/stolen/not received and that pursuant to requests received from concerned shareholders, the Company intends to issue duplicate share certificates in lieu of the said original Share Certificates (Face Value Rs.2/-) in their favour :

Folio No.	Shareholder Name(s)	Face Value	Distinctive Nos.	Certificate No.(s)	No. of Shares
HML0100564	SUNIL MUNOT	FV.10/-	32532992-32533041 32533042-32533047	358657 358658	50 06
HML0048043	MANISH TANDON	FV.10/-	158721926-158722205	528479	280
		FV.2/-	2415866-2415915 34224859-34224908	48327 393286	50 50
		FV.2/-	45595516-45595635 162030056-162030555	509887 523442	120 500
HML0035075	P CHINNUSWAMY	FV.2/-	44880386-44880820	508446	435
HML0088907	P CHINNUSWAMY	FV.2/-	47649836-47651115	514103	1280
HML0023247	BALARAJU KATTA BHAGAVAN	FV.2/-	44335621-44336240	507327	620
HML0023489	SHEELA CHANANA RAJEEV CHANANA	FV.10/-	12187306-12187325	124827	20
HML0081998	LAKSHMI KRISH PENNATHUR	FV.10/-	4119216-4119265 21014597-21014646	82394 344934	50 50
		FV.2/-	47228676-47229175	513270	500
HML0081999	LAKSHMI KRISH PENNATHUR	FV.10/-	4119266-4119315 21014647-21014696	82395 344935	50 50
		FV.2/-	47229176-47229675	513271	500
HML0049594	JASWINDER NARANG	FV.10/-	2493716-2493765 19763630-19763639 19763640-19763641 34225121-34225170 34225171-34225182	49884 303741 303742 393272 393273	10 10 02 50 12
HML0031359	S R PERUMAL S P SRINIVASAN	FV.2/-	40305086-40305335	500677	250

Any person having objection to issue of duplicate Share Certificates, as mentioned herein above, may submit the same, in writing, with the Company marked to the 'Secretarial Department' at its Registered Office or send an email at secretarialho@heromotocorp.com within 7 days from the date of publication of this Notice. In the meanwhile, members of the public are hereby cautioned against dealing in the above mentioned Share Certificates.

For Hero MotoCorp Ltd.
Sd/-
Dhiraj Kapoor
Company Secretary & Compliance Officer

Place : New Delhi
Date : 15.01.2024

**FORM B
PUBLIC ANNOUNCEMENT**
[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]
**FOR THE ATTENTION OF THE STAKEHOLDERS OF
DILIP CHHABRIA DESIGN PVT. LTD.**

PARTICULARS	DETAILS
1. NAME OF CORPORATE DEBTOR	DILIP CHHABRIA DESIGN PVT. LTD.
2. Date of Incorporation of Corporate Debtor	14.06.1993
3. Authority under which Corporate Debtor is Incorporated/Registered	RoC – Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U99999MH1993PTC072371
5. Address of the registered office & principal office (if any) of Corporate Debtor	Registered Office Address: Keytuo Industrial Area, Kondivita Road, MIDC, Andheri East, Mumbai, Maharashtra 400059. Factory Office Address: 128/A, Sanghavi Compound, Old Mumbai Pune Road, Chinchwad, Pune-411019, Maharashtra And Siyat House, 42, Milestone, Delhi, Jaipur NH-R-8, Kirki Dhaua, Gurgaon-122 003, Haryana
6. Date of closure of Insolvency Resolution Process	11.10.2023
7. Liquidation commencement date of Corporate Debtor	11.10.2023 (Order uploaded on NCLT website on 12.01.2024)
8. Name & Registration Number of Insolvency Professional acting as Liquidator	Mr. Jigar P. Shah Regn No.: IBBUIPA-001/IP-P01121/2018-19/11820
9. Address and Email of the liquidator as registered with the Board	Registered Address: B/801 Gopal Place, Nr. Shiromani Complex, Nehrunagar Cross Road, Nehrunagar, Ahmedabad - 380015. Email: ip.jigar@gmail.com
10. Address and e-mail to be used for correspondence with the liquidator	Address: B/801 Gopal Place, Nr. Shiromani Complex, Nehrunagar Cross Road, Nehrunagar, Ahmedabad - 380015. Email: liq.cdcsign@gmail.com
11. Last date for submission of Claims	11/02/2024

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of liquidation of **DILIP CHHABRIA DESIGN PVT. LTD** on **11/10/2023** (Order uploaded on NCLT website on 12.01.2024).

The stakeholders of **DILIP CHHABRIA DESIGN PVT. LTD** are hereby called upon to submit their claims with proof on or before **11/02/2024** to the liquidator at the address mentioned against entry No. 10. The proof of claims is to be submitted by way of the following specified forms:

- Form C: For Proof of claims by Operational Creditors except Workmen and Employees
- Form D: For Proof of claims by Financial Creditors
- Form E: For Proof of claim by a Workman or an Employee
- Form F: For Proof of claims by Authorized Representative of Workmen and Employees
- Form G: For claims by creditors (other than Operational and Financial Creditors).

The above-mentioned forms can be downloaded from the website www.ibbi.gov.in/home/downloads under the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties. (Jigar Shah) Liquidator

Date : 16.01.2024 In the matter of **DILIP CHHABRIA DESIGN PVT. LTD**
Place : Ahmedabad **Registration No:** IBBUIPA-001/IP-P01121/2018-19/11820



Bharat Rasayan Limited
Regd. Office: 1501, Vikram Tower, Rajendra Place, New Delhi - 110008.
CIN: L24119DL1989PLC036264
Email: investors.brli@bharatgroup.co.in Website: www.bharatgroup.co.in

NOTICE is hereby given, pursuant to Regulation 29 read with Regulation 47 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (Listing Regulations), that a meeting of the Board of Directors of the Company is scheduled to be held on Tuesday, February 13, 2024, inter-alia, to consider and approve the standalone & consolidated unaudited financial results of the Company for the quarter and nine months ended December 31, 2023. The said Notice may be accessed on the Company's website at <https://www.bharatgroup.co.in> and may also be accessed on the Listed Stock Exchange website at <https://www.nseindia.com>. Further, the Trading Window of the Company shall remain closed from January 15, 2024 to February 15, 2024 (both days inclusive) for the specified persons in terms of Code of Conduct of the Company to regulate, monitor and report of trading in Company's securities by insiders framed under the SEBI (Prohibition of Insider Trading) Regulations, 2015.

For BHARAT RASAYAN LIMITED
Sd/-
(NIKITA CHADHA)
Company Secretary

New Delhi
January 15, 2024

PUBLIC NOTICE
INTEGRA CAPITAL LIMITED
(CIN: L74899DL1990PLC040042)
IN THE MATTER OF CHANGE OF NAME FROM
INTEGRA CAPITAL MANAGEMENT LIMITED
TO
INTEGRA CAPITAL LIMITED
This is with reference to RBI letter P.V. (NBFC-BL) Serial 5415/05.09.03/2023-24 dated 25.7.2023 it is hereby informed that Integra Capital Management Limited, originally incorporated on 02/05/1990 under the companies act, 1956 as Integra Capital Management Limited has changed its name to Integra Capital Limited vide approval letter dated 10/10/2023. Further, it is informed that pursuant to Section 45-IA of the RBI Act, 1934, the company has been issued a new certificate of registration with respect to approval by Reserve Bank of India dated 05th January, 2024. All stakeholders are requested to take note of the above information.

By order of the board of directors
Sd/-
Tarun Vohra
(Managing Director)

Place: Delhi
Date: 16-01-2024

"IMPORTANT"
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Essar Electric Power Development Corporation Limited
Essar House, 11 K.K. Marg, Mahalaxmi, Mumbai – 400034, India.

NOTICE
1. **Essar Electric Power Development Corporation Limited ("EEPDC")**, having its office at Essar House, 11 K.K. Marg, Mahalaxmi, Mumbai – 400034, India has made an application for surrender of Category II Inter-State Trading License before Central Electricity Regulatory Commission, New Delhi in accordance with CERC (Procedure, Terms and Conditions of Trading License and other related matters) Regulations, 2020 and amendment thereof ("**Regulations**").
2. EEPDC has duly complied with the requisites for surrender of license as per Regulation 20(3) of the Regulations.
3. Complete application filed before Ld. CERC is available at www.essar.com for access by any person.
4. Objections or suggestions, if any, be filed before the Secretary, Central Electricity Regulatory Commission, 3rd & 4th Floor, Chandelerok Building, 36, Janpath, New Delhi- 110001 with a copy of the objection(s) suggestion(s) to the applicant or its authorized agent, within 30 days of the publication of the notice in the newspaper.

Sd/-
Rajmohan Thirunavukarasu
Director

Place: Mumbai
Date: 15-01-2024

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...continued from previous page.

THE EQUITY SHARES OF OUR COMPANY WILL GET LISTED ON MAIN BOARD PLATFORM OF BSE AND NSE.

ASBA[#]
Simple, Safe, Smart way of Application!!!

***Applications Supported by Blocked Amount ("ASBA") is a better way of applying to offers by simply blocking the fund in the bank account. For further details, check section on ASBA. Mandatory in public issues. No cheque will be accepted.**

**UPI**
UNIFIED PAYMENTS INTERFACE

UPI-Now available in ASBA for all individual investors applying in public issues where the application amount is up to ₹500,000, applying through Registered Brokers, Syndicate, CDPs & RTAs. Retail Individual Bidders and Non-Institutional Bidders also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Investors are required to ensure that the bank account used for bidding is linked to their PAN. Bidders must ensure that their PAN is linked with Aadhaar and are in compliance with CBDT notification dated February 13, 2020 and read with press release dated September 17, 2021 and CBDT circular no. 7 of 2022, dated March 30, 2022, read with press release dated March 28, 2023.

ASBA has to be availed by all the investors except Anchor Investors. UPI may be availed by (i) Retail Individual Investors in the Retail Portion; (ii) Non-Institutional Investors with an application size of up to ₹ 500,000 in the Non-Institutional Portion. For details on the ASBA and UPI process, please refer to the details given in the Bid cum Application Form and abridged prospectus and also please refer to the section "Offer Procedure" on page 425 of the RHP. The process is also available on the website of Association of Investment Bankers of India ("AIBI") and Stock Exchanges and in the General Information Document. The Bid Cum Application Form and the Abridged Prospectus can be downloaded from the websites of BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE"), and together with BSE, the "Stock Exchanges" and can be obtained from the list of banks that is displayed on the website of SEBI at www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmid=35 and <https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmid=43>, respectively as updated from time to time. For the list of UPI apps and banks live on IPO, please refer to the link: www.sebi.gov.in. UPI Bidders Bidding using the UPI Mechanism may apply through the SCSBs and mobile applications whose names appear on the website of SEBI, as updated from time to time. Axis Bank Limited and HDFC Bank Limited have been appointed as the Sponsor Banks for the Issue, in accordance with the requirements of SEBI circular dated November 1, 2018 as amended. For Issue related queries, please contact the Book Running Lead Managers ("BRLMs") on their respective email IDs as mentioned below. For UPI related queries, investors can contact NPCI at the toll free number: 18001201740 and mail id: ipo.upi@npci.org.in.

In case of any revision in the Price Band, the Bid/Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company, the Promoter Selling Shareholders and the Investor Selling Shareholders may, in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum of three Working Days, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Syndicate Member and by intimation to the Designated Intermediaries and the Sponsor Banks, as applicable.

This Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the Securities Contract (Regulation) Rules, 1957 ("SCRR") read with Regulation 31 of the SEBI ICDR Regulations and in compliance with Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs"), and such portion, the "QIB Portion", provided that our Company, in consultation with the BRLMs, may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis ("Anchor Investor Portion"). One-third of the Anchor Investor Portion shall be reserved for the domestic Mutual Funds, subject to valid Bids being received from the domestic Mutual Funds at or above the price at which allocation will be made to Anchor Investors ("Anchor Investor Allocation Price") in accordance with the SEBI ICDR Regulations. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) (the "Net QIB Portion"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only, subject to valid Bids being received at or above the Offer Price, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to QIB Bidders (other than Anchor Investors) including Mutual Funds subject to valid Bids being received at or above the Offer Price. Further, not less than 15% of the Offer shall be available for allocation to Non-Institutional Bidders (out of which one-third of the portion available to Non-Institutional Bidders shall be reserved for Bidders with an application size of more than ₹ 0.20 million and up to ₹ 1.00 million and two-thirds shall be reserved for Bidders with an application size of more than ₹ 1.00 million, provided that the unsubscribed portion in either of the aforementioned sub-categories may be allocated to Bidders in the other sub-category) and not less than 35% of the Offer shall be available for allocation to Retail Individual Bidders in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. All Bidders, other than Anchor Investors, are required to participate in the Offer by mandatorily utilising the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA Account (as defined hereinafter) and UPI ID in case of UPI Bidders (as defined hereinafter), as applicable, pursuant to which their corresponding Bid Amounts will be blocked by the Self Certified Syndicate Banks ("SCSBs") or by the Sponsor Banks under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For further details, see "Offer Procedure" on page 425 of the RHP.

Bidders/ Applicants should ensure that DP ID, PAN, Client ID and UPI ID (for RIBs bidding through the UPI mechanism) are correctly filled in the Bid cum Application Form. The DP ID, PAN and Client ID provided in the Bid cum Application Form should match with the DP ID, PAN, Client ID available in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidders/ Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active. Bidders/Applicants should note that on the basis of the PAN, DP ID, Client ID and UPI ID (for RIBs bidding through the UPI mechanism) as provided in the Bid cum Application Form, the Bidder/Applicant may be deemed to have authorised the Depositories to provide to the Registrar to the Offer, any requested Demographic Details of the Bidder/Applicant as available on the records of the depositories. These Demographic Details may be used, among other things, for giving Allotment Advice or unblocking of ASBA Account or for other correspondence(s) related to the Offer. Bidders/Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Bidders'/Applicants' sole risk. Investors must ensure that their PAN is linked with

Aadhaar and are in compliance with the notification issued by Central Board of Direct Taxes notification dated February 13, 2020 and read with press releases dated June 25, 2021, September 17, 2021 and March 28, 2023 and any subsequent press releases in this regard.

CONTENTS OF THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AS REGARDS ITS OBJECTS: For information on the main objects of the Company, please see the section "History and Certain Corporate Matters" on page 212 of the RHP. The Memorandum of Association of the Company is a material document for inspection in relation to the Offer. For further details, please see the section titled "Material Contracts and Documents for Inspection" on page 480 of the RHP.

LIABILITY OF THE MEMBERS OF THE COMPANY: Limited by shares.

AMOUNT OF SHARE CAPITAL OF THE COMPANY AND CAPITAL STRUCTURE: As on the date of the RHP, the authorised share capital of the Company is ₹1,050,000,000 divided into 105,000,000 Equity Shares of face value of ₹ 10 each, ₹ 200,000,000 divided into 20,000,000 CCPs of face value of ₹ 10 each and ₹ 111,000,000 divided into 11,100,000 Series A CCPs of face value of ₹ 10 each. The issued, subscribed and paid-up share capital of the Company is ₹ 784,073,870 divided into 78,407,387 Equity Shares of face value of ₹10 each. For details, please see the section titled "Capital Structure" beginning on page 98 of the RHP.

NAMES OF SIGNATORIES TO THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AND THE NUMBER OF EQUITY SHARES SUBSCRIBED BY THEM: The initial signatories to the Memorandum of Association are Bajrang Bhatia, Ajay DD Singhania and Nikhil Bothra who subscribed to 48,172,261 equity shares each bearing face value of ₹10. For details of the share capital history and capital structure of our Company, please see the section entitled "Capital Structure" beginning on page 98 of the RHP.

LISTING: The Equity Shares offered through the Red Herring Prospectus are proposed to be listed on the Stock Exchanges. Our Company has received 'in-principle' approvals from BSE and NSE for the listing of the Equity Shares pursuant to their respective letters each dated October 6, 2023. For the purposes of the Offer, BSE is the Designated Stock Exchange. A copy of the Red Herring Prospectus and the Prospectus shall be filed with the RoC in accordance with Sections 26(4) and 32 of the Companies Act, 2013. For details of the material contracts and documents available for inspection from the date of the Red Herring Prospectus until the Bid/Offer Closing Date, see "Material Contracts and Documents for Inspection" on page 480 of the RHP.

DISCLAIMER CLAUSE OF THE SECURITIES AND EXCHANGE BOARD OF INDIA ("SEBI"): SEBI only gives its observations on the offer documents and this does not constitute approval of either the Offer or the specified securities or the offer document. The investors are advised to refer to page 403 of the RHP for the full text of the disclaimer clause of SEBI.

DISCLAIMER CLAUSE OF NSE: It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to page 405 of the RHP for the full text of the disclaimer clause of NSE.

DISCLAIMER CLAUSE OF BSE (DESIGNATED STOCK EXCHANGE): It is to be distinctly understood that the permission given by BSE should not in any way be deemed or construed that the RHP has been cleared or approved by BSE nor does it certify the correctness or completeness of any of the contents of the RHP. The investors are advised to refer to page 405 of the RHP for the full text of the disclaimer clause of BSE.

GENERAL RISKS: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" on page 41 of the RHP.

BOOK RUNNING LEAD MANAGERS			REGISTRAR TO THE OFFER	COMPANY SECRETARY AND COMPLIANCE OFFICER
 AXIS CAPITAL Axis Capital Limited 1 st Floor, Axis House, C-2 Wadia International Centre Pandurang Budhkar Marg, Worli Mumbai 400 025, Maharashtra, India Telephone: +91 22 4325 2183 Email: epack.ipo@axiscap.in Investor grievance email: complaints@axiscap.in Website: www.axiscapital.co.in Contact Person: Sagar Jatakiya / Mayuri Arya SEBI Registration No.: INM000012029	 DAM CAPITAL DAM Capital Advisors Limited One BKC, Tower C, 15th Floor, Unit No. 1511, Bandra Kurla Complex, Bandra (East), Mumbai 400 051, Maharashtra, India Telephone: +91 22 4202 2500 Email: epack.ipo@damcapital.in Investor grievance email: complaint@damcapital.in Website: www.damcapital.in Contact Person: Anurag Byas SEBI Registration No.: MB/INM000011336	 ICICI Securities ICICI Securities Limited^A ICICI Venture House, Appasaheb Marathe Marg, Prabhadevi Mumbai 400 025, Maharashtra, India Telephone: + 91 22 6807 7100 Email: epack.ipo@icicisecurities.com Investor grievance email: customercare@icicisecurities.com Website: www.icicisecurities.com Contact Person: Ashik Joisar / Gaurav Mittal SEBI Registration No.: INM000011179	 KFINTECH KFin Technologies Limited (formerly known as KFin Technologies Private Limited) Selenium, Tower B, Plot No – 31 and 32, Gachibowli, Financial District Nanakramguda, Serilingampally, Hyderabad 500 032, Telangana, India Telephone: + 91 40 6716 2222 / 1800 3094001 Email: epack.ipo@kfintech.com Investor grievance email: einward.ris@kfintech.com Website: www.kfintech.com Contact person: M Murali Krishna SEBI Registration No.: INR000000221	Esha Gupta TR - 901, AIF 142 Noida, 9 th Floor, Plot Number 21 and 21A, Sector 142, Noida 201 304, Uttar Pradesh, India Telephone: +91 120 496 9771; Email: investors_ed@epack.in Investors may contact the Company Secretary and Compliance Officer or the Registrar to the Offer in case of any pre-Offer or post-Offer related grievances including non-receipt of letters of Allotment, noncredit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode, etc. For all Offer related queries and for redressal of complaints, Investors may also write to the BRLMs.

^AIn compliance with the proviso to regulation 21A and explanation (iii) to regulation 21A of the SEBI (Merchant Bankers) Regulations, 1992, and regulation 23(3) of the SEBI ICDR Regulations, ICICI Securities Limited will be involved in only the marketing of the Offer. ICICI Securities Limited has signed the due diligence certificate and has been disclosed as a BRLM for the Offer

Availability of the RHP: Investors are advised to refer to the RHP and the "Risk Factors" beginning on page 41 of the RHP, before applying in the Offer. A copy of the RHP shall be available on website of SEBI at www.sebi.gov.in and is available on the websites of the BRLMs, i.e. Axis Capital Limited at www.axiscapital.co.in, DAM Capital Advisors Limited at www.damcapital.in, ICICI Securities Limited at www.icicisecurities.com, respectively and on the websites of BSE and NSE at www.bseindia.com and www.nseindia.com, respectively.

Availability of the Abridged Prospectus: A copy of the abridged prospectus is available on the website of the Company, the BRLMs and the Registrar to the offer at www.epackdurable.com, www.axiscapital.co.in, www.damcapital.in, www.icicisecurities.com and www.kfintech.com.

Availability of Bid-cum-Application Forms: Bid-cum-Application Forms can be obtained from the Registered Office of the Company, EPACK DURABLE LIMITED, Telephone: +91 120 496 9771; Axis Capital Limited, Telephone: +91 22 4325 2183, DAM Capital Advisors Limited, Telephone: +91 22 4202 2500, ICICI Securities Limited, Telephone: + 91 22 6807 7100 and at the select locations of the Sub-syndicate Members (as given below), SCSBs, Registered Brokers, RTAs and CDPs participating in the Offer. ASBA Forms will also be available on the websites of BSE and NSE and the Designated Branches of SCSBs, the list of which is available at websites of the Stock Exchanges and SEBI.

Sub-syndicate members: Almondz Global Securities Limited, Anand Rathi Share & Stock Brokers Limited, Anand Rathi Share & Stock Brokers Limited, Anand Share Consultancy, ANS Pvt Limited, Ashwani Dandia & Co, Axis Securities Limited, Centrum Broking Limited, Centrum Wealth Management Ltd, Choice Equity Broking Private Limited, DB(International) Stock Brokers Ltd, Eureka Stock & Share Broking Services Ltd, G Raj & Co. (Consultants) Limited, Jobanputra Fiscal Services Pvt. Ltd, HDFC SECURITIES Limited, Inventure Growth & Securities Ltd, IDBI Capital Markets & Securities Ltd, Jhaveri Securities, JM Financial Services Limited, Kalpataru Multiplier

Limited, Keynote Capitals Limited, KJMC Capital Market Services Limited, Kotak Securities Limited, LKP Securities Limited, Marwadi Shares & Finance, Motilal Oswal Financial Services Limited, Nirmal Bang Securities Pvt Limited, Nuvama Wealth and Investment Limited (Edelweiss Broking Limited), Patel Wealth Advisors Pvt Limited, Prabhudas Lilladher Pvt Limited, Pravin Ratilal Share & Stock Brokers Limited, Religare Broking Limited, RR Equity Brokers Pvt Limited, SBICAP Securities Limited, SMC Global Securities Limited, Systematic Shares and Stocks (India) Limited, Tanna Financial Services, Trade Bulls Securities (P) Ltd, Yes Securities (India) Limited.

Syndicate member: Sharekhan Limited.

Escrow Collection Bank: HDFC Bank Limited.

Refund Bank: HDFC Bank Limited.

Public Offer Bank: Axis Bank Limited.

Sponsor Banks: Axis Bank Limited and HDFC Bank Limited.

UPI: UPI Bidders can also bid through UPI Mechanism.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

Place: Noida
Date: January 15, 2024

EPACK DURABLE LIMITED is proposing, subject to applicable statutory and regulatory requirements and receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the RHP with the RoC. The RHP shall be available on the website of the Company at www.epackdurable.com, the website of the SEBI at www.sebi.gov.in, the websites of the Stock Exchanges, i.e., the BSE Limited and the National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively, and websites of the BRLMs, i.e., Axis Capital Limited, at www.axiscapital.co.in, DAM Capital Advisors Limited, at www.damcapital.in and ICICI Securities Limited at www.icicisecurities.com respectively. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section entitled "Risk Factors" of the RHP on page 41. Potential investors should not rely on the DRHP for making any investment decision instead investors shall rely on RHP filed with the RoC.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended ("U.S. Securities Act") or any state securities laws in the United States, and unless so registered, and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U. S. state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States in offshore transactions in reliance on Regulation S and the applicable laws of each jurisdictions where such offers and sales are made. There will be no public offering of Equity Shares in the United States.

For **EPACK DURABLE LIMITED**
On behalf of the Board of Directors

Sd/-

Esha Gupta
Company Secretary and Compliance Officer